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*Chetan Sharma*  
6/11/2025

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW  
DELHI

ORIGINAL APPLICATION (OA) NO. 216 OF 2024

SUBJECT: Objections filed by Gaurav Sharma (applicant), against the report of the joint committee constituted by Hon'ble National Green Tribunal vide its interim order dated 07.04.2025 in original application no. 216/2024.

**I respect the report submitted by the Joint Committee. According to the committee's report the cognizance has been proved, however, the report represents only a partial truth. There are a lot of crucial facts which I would like to reshare to bring complete truth before the Hon'ble National Green Tribunal.**

**Objections against Joint Committee submitted its report to the NGT on 28th August 2025.**

1. On 7th April 2025, the NGT (National Green Tribunal) passed an order containing a total of 12 points. However, the Joint Committee formed by the Hon'ble NGT — headed by Sh. B.M. Bedi held a meeting on 2nd July 2025 at the DG Forest Office, Sector 6, Panchkula, in which I was also invited. During this meeting, the committee discussed only the 8th point of the NGT's 7th April 2025 order, stating that the remaining points were "not specifically clear," and therefore, they would deliberate only on the 8th point.
2. The **Joint Committee submitted its report to the NGT on 28th August 2025**, which pertains **only to the 8th point** and represents a **partial truth**.
3. However, from the 28th August 2025 Joint Committee Report, it has become clear that the earlier site inspection done by RO, MOEF&CC, and the MOEF&CC team was under the influence, which is why the facts were veiled. Even AVM D.S. Guram (Joint Secretary, RSSB, Retd., Age 79) had misled the Hon'ble NGT. The affidavit submitted by AVM D.S. Guram, claiming that "5696 trees are standing in the Saket Bir-Ghaggar area", is a complete lie. He further added that Gaurav Sharma (the applicant) is taking revenge against RSSB, alleging that

*Gaurav Sharma*  
6/11/2025

since RSSB had filed FIRs against him, this NGT case is merely a counterblast.

4. I, before Honourable NGT, want to bring to your attention the further heinous acts performed by the RSSB organisation after the NGT Joint Committee meeting held on 2nd July 2025. I also attended the meeting. After the meeting from the very next day, i.e., 3<sup>rd</sup> July 2025, I started receiving calls from various police stations in Punjab and Haryana, claiming that I had uploaded an audio/video against RSSB on social media, which allegedly hurt the religious sentiments of people associated with the organisation and caused public outrage. I was asked to appear at the Punjab Police Stations to record my statement.

- a. Calls received on 03/07/2025 from mobile numbers 7837018612 and 7837018624.
- b. Another WhatsApp call received on 05/07/2025 from number 80549 88287.

These numbers belong to Punjab Police officials.

5. On 07/07/2025, I received another call from the mobile no. 9877032845. It was some Haryana Police official from Sector 23 Police Station, Chandimandir, Panchkula, Haryana. The call was regarding the same audio/video matter. I personally visited the Panchkula Police Station and gave my statement. (Copy of the complaint submitted by RSSB officials to Panchkula Police is attached.)(Annexure 1) *Pgy 25 to 27*
6. Then, within the next few days, I received phone calls from the Uttarakhand police. At first, Dehradun Police informed me that an FIR is registered against you. Then, Rudrapur Police called me to inform that an FIR is registered against you.
7. **FIR 1 (Dehradun Cant./ [FIR No. 0109/2025])**. This FIR alleges that I abused RSSB Zonal Secretary Mr Gurminder and threatened him for life. Moreover, I uploaded an audio/video/media item on social media to tarnish the reputation of RSSB, and that's hurting the

communal sentiments of their followers, their followers are angry over it. Copy of the FIR attached. Case registered under sections **351(3), 352, 356(3)**. (Copy of fir attached)(Annexure 2) Pg 28-33

8. **FIR 2 (Rudrapur / [FIR No. 0390/2025])** alleges that when Mr. Sonu whom I didn't even know called me about the same media, I used offensive, life-threatening, and caste-related language and threatened him and also threatened their entire caste & community. Case registered under sections **351(2) & 352**. (Copy attached) (Annexure 3). Pg - 34 to 40

9. In fact, I had already given a cyber complaint to the Commissioner of Police, Panchkula (requesting verification/removal of the media that the complainants mentioned I uploaded). (Copy attached) (Annexure 4). Pg - 41 to 43

10. The RSSB officials previously attempted to lodge complaints in **Haryana and Punjab in the same audio/video/media file matter**. Both state police authorities **found no merit**—Haryana and Punjab did **not** register FIRs. In Punjab, I recorded my statement over the phone, and the matter was not pursued. It clearly indicates that the allegations against me are baseless, yet Uttarakhand Police registered FIRs, which directly indicates the influence of the RSSB organisation, and how capable they are of a great criminal conspiracy against me. The Uttarakhand Police didn't even inform me about any complaint before registering FIR.

11. RSSB lodged the first FIR against me when I informed them regarding continuous cutting of trees going on in Saket Bir Ghaggar center. U/S 452,506 & 34 of Indian Penal Code (I.P.C.) (Copy of FIR attached) (Annexure 5). P. U No 44 to 49

#### **PARAWISE OBJECTIONS AGAINST JOINT COMMITTEE REPORT**

*Arif Shalvi*  
6/11/25

12. **Joint committee report regarding trees in Bir Ghaggar area on Diverted Forest Land to RSSB.**

According to the Page no. 822 of Joint Committee report. As per available office records the respondent no. 2 Radha Soami Satsang Beas Dera Baba Jaimal Singh registered society Beas through its local representative moved a proposal vide proposal no fp/hr/others/198/1992 for diversion of 40.34ha of forest land for setting up of satsang centre for Radha Soami Satsang Beas at village Bir Ghaggar District Panchkula Haryana in year 1992. The approval for the same was granted by Ministry of Environment and Forest, Government of India vide its letter no. 8-72/92 dated 06.01.1998.

The possession of said 40.34ha land along with the 4322 trees of different species & 1128 saplings. (Total- 5450) was handed over to the respondent no 2 on 24.03.1998 by forest department, Haryana. The copy of possession of land is attached.

**Objections:**

- I. Now we are talking about kabza raseed that Dera Beas got regarding this 40.34 hectare of land and trees standing on it as the committee provide before court (भारत सरकार के पत्र क्रमांक 8-72/92 F.C. दिनांक 6/1/98 द्वारा प्राप्त स्वीकृति और शर्तों के अनुसार राधा स्वामी सत्संग केन्द्र स्थापित करने के लिए अधिकार प्राप्त है।) At the end of the letter dated 24/03/98 on pg. no 7/828 of JCR (Joint Committee Report). Count of trees was just 4322 and 1128 saplings standing with no name of species. Copy attached (Annexure 6) - P.4 No - 50
- II. There is a great discrepancy in the number of trees. The actual number of trees were around 19000 which Dera felled. According to the Annexure 3 on page no. 120 of OA 216/2024 also, with heading (जो रकबा राधा स्वामी सत्संग ब्यास को स्थानांतरित किया जाना है, उसमें खड़ी वन संपदा की मार्किंग सूची) and also Pg no. 129 of Annexure 3 of OA clearly states the record of 4747 trees with heading (उपरोक्त विषय पर स्थानांतरित (diverted)

*G. Anand Singh*  
6/11/25

किए जाने वाले प्रस्तावित (proposed) वन क्षेत्र में जो वृक्ष खड़े हैं, उनकी मार्किंग सूची और सारांश अनुसार संलग्न भेजते हुए अनुरोध है कि इन वृक्षों को कटवाने की स्वीकृति प्रदान करने की अनुकंपा करें।) page no. 123 of Annexure 3 of OA clearly states the record of 4747 trees and also written there (इसके अलावा कुछ रकबे में मार्किंग शेष है।) Copy attached from said annexures of OA 216/2024 as (Annexure 7) in this objection. 51 40 53

III. Now if we go through the dates mentioned in Annexure 3 of OA on page no. 125 dated 18/02/98 & 19/02/98. There is a clear record of 5451 trees. It is clearly mentioned there; "RO Pkl ने बकाया वृक्षों की मार्किंग करके सूची भेजी है। इस क्षेत्र में अब कुल 5451 वृक्ष आते हैं। यदि आदेश हो तो इसकी पावती उपभोक्ता से प्राप्त कर ली जाए। आदेश हो तो कुल क्षेत्र को हैंडेड ओवर कर दिया जाए।", and when we go through letter dated 24/03/98 on pg. no. 7/828 of JCR trees are 4322, within a month there is large decrease in no. of trees. Copy attached from said Annexures of OA 216/2024 as (Annexure 8) in this objection. 54-55

IV. There is no statement from the Forest Department regarding the counting of trees mentioned in **Annexure-2 & 3 of OA No. 216/2024**, as the Department has merely stated that *Radha Soami Satsang Beas (RSSB)* obtained a *Kabza Raseed* dated **24.03.1998**, which represents only one side of the story. In reality, *Dera Radha Soami Satsang Beas* **illegally encroached upon 40.34 hectares of forest land**, as clearly mentioned in **Annexure-11 of OA 216/2024 (pages 314-316)**, where the villagers of *Bir Ghaggar* lodged a written complaint to the *Chief Minister of Haryana* regarding the illegal encroachment by the Dera. According to the villagers, the Dera had established its centre **7-8 months before June 1992**, which places the time of encroachment around **1991**. The villagers further stated that: "अगर हम अपने घरों में हैंडपंप लगवाना चाहें तो ये लोग जंगलात महकमा पिंजौर के कर्मचारियों को लेकर उसे

*Gurpreet Singh*  
6/11/25

रुकवा देते हैं और अगर गाँव के निवासी डेरा राधा स्वामी की तरफ से जाते हैं तो इन्होंने जो सेवादार रखे हुए हैं वो गाँव वालों से बदतमीजी से पेश आते हैं क्योंकि ये सारे ही सेवादार 18-25 साल की उम्र के हैं। गाँव का मुख्य रास्ता डेरे की तरफ से ही जाता है। This complaint confirms that the **illegal encroachment by Dera Radha Soami Satsang Beas took place approximately 6-7 months before 13.06.1992**, establishing that the Dera had occupied the *Bir Ghaggar forest area* around **1990-1991**. The villagers also mentioned in their letter that: “यह गाँव 1920 का बसा हुआ है और इसकी आबादी 10,000 है तथा 750 कच्चे मकान हैं।” . And one letter also in support document that rskb send proposal to moef,cc in 1992 fo getting 40.34ha land in bir Ghaggar and got land in year 1998 then why its written in letter “इस प्रस्ताव में उपभोक्ता द्वारा दिनांक **16.08.1991** को शपथ पत्र दिया गया था कि इस क्षेत्र में खड़े वृक्षों का मूल्य अदा किया जाएगा तथा वृक्षों को काटा नहीं जाएगा। The said complaint letter bears the official stamp of the **Principal Chief Conservator of Forests, Haryana, Chandigarh**, and the **Office of the Divisional Forest Officer, Morni-Pinjore**, thereby authenticating the villagers’ statement and confirming the timeline of encroachment. Copy attached from said annexures of OA 216/2024 as (Annexure 9) in this objection P.4 No 56-59

- V. Report dated 25/06/91. RO Panchkula ने राधा स्वामी सत्संग हेतु ली जाने वाली प्रस्तावित भूमि में खड़ी वन संपदा की मार्किंग सूची भेजी है। इसके अलावा जो पौधारोपण 1990/91 का किया हुआ है, उसकी सूचना दी है जो निम्न प्रकार है। From this list actual number of trees can be verified. Copy attached. (Annexure 10) - 60 to 61
- VI. It is also clearly verified from the Annexure 2 Pg no. 29 of OA, 216/2024 that there is a list of around 2330 trees, and moreover it's mentioned- “उक्त वृक्षों के अलावा 1150 खैर पोल साइज तथा वर्ष 1990-91 में लगे 12000 खैर के सैपलिंग्स 10 हेक्टेयर में खड़े होने

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की रिपोर्ट की है।" letter dated 25/6/91, which stand tall in two years as report signed by Divisional Forest Officer in year dated 22/11/92 on Pg no. 117,118 of Annexure 2 of OA, 216/2024 with headings on report is that "Abstract trees and plants stand in the Bir Ghaggar protected forest in which area proposed to be transferred to Radha Swami Satsang Beas Dera Guru Jaimal Singh). And counting done on 25/6/91 and DFO signed the report on 22/11/92. It means according to that document signed by DFO on 22/11/92 there were 12000 khair trees standing. Copy attached from said annexures OA 216/2024 as (Annexure 11) in this objection. GP to 64

- VII. In the copy of letter of Forest Department dated 26/06/91. In the last lines of the letter Forest Department mentioned that "पिछले 2 वर्षों के सीडलिंग के जो पौधे हैं, वे अंकित कर दिए गए हैं।" It means it took almost 4-5 years for trees to be standing tall. It can be verified from the signed report of DFO which the officer signed on 22/11/92 As mentioned above in the point VI. Copy attached (Annexure 12). 65
- VIII. Therefore, it is clear that without even fulfilling the legal formalities Radha Soami Satsang Beas has encroached the Bir Ghaggar forest land in the year 1990/1991, and the illegal occupation on the forest land started.

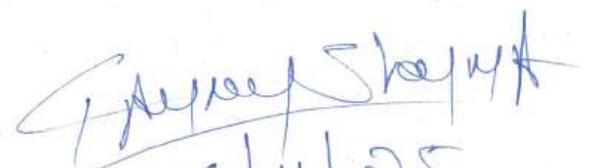
13. **Joint committee report regarding sacred grove or very old grown trees/forest exists in areas proposed for diversion**

- I. Joint committee said no in their answer, on Pg no 12/833.
- II. However, sacred trees such as Peepal and Banyan (Bargad) have been felled in large numbers by RSSB, both on the diverted forest land and on their private premises.
- III. Annexures 2 and 3 of OA 216/2024 contain the tree-counting records of the protected forest area diverted to

*[Handwritten signature]*  
6/11/95

RSSB, and not a single Peepal or Banyan (Bargad) tree is listed. Even the private land owned by RSSB, which lies adjacent to the contiguous forest, shows the same absence. Furthermore, Annexure 4 of OA 216/2024, which records 1,166 trees near the Satsang Ghar area, also does not include any Peepal or Bargad trees. Considering that the diverted area of Bir Ghaggar to RSSB, region lies within the Shivalik hills and is designated as protected forest, it is astonishing that not even one Peepal or Bargad tree is recorded in such an ecologically rich area.

- IV. However, Annexure 5 (pages 233–237) of OA 216/2024 contains recent photographs clearly showing Peepal trees within the said area. If Peepal trees exist there now, it is highly questionable why they were never recorded in any forest records from 1990 to 2025. Even the list of 5,956 standing trees submitted by RSSB Joint Secretary AVM D.S. Guram before the Hon'ble NGT does not include a single Peepal tree, and according to that list, not even one tree stands on the diverted land. Furthermore, after the Joint Committee's findings, this list has been proven false, and it was neither signed nor stamped by the Forest Department. This clearly exposes the misleading and dishonest statements made by RSSB's Joint Secretary, AVM D.S. Guram.
- V. This clearly indicates that the **intentions of the Forest Department were biased in favour of Radha Soami Satsang Beas (RSSB)** from the very beginning, as they deliberately avoided recording the presence of *Peepal* and *Bargad* trees in the official government records, evidently with the intention of facilitating their removal later.

  
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**Important note: Trees mentioned in the Annexure 2 & 3 of OA 216/2024 are completely different according to the forest records. Trees mentioned in Annexure 4 of OA 216/2024, 1166 trees that were also missing from Bir Ghaggar area near Satsang Saket. List of trees on Pg no. 221 to 232 of Annexure 4 of OA 216/2024.**

14. **Joint committee report regarding 55000 trees in Mandalay village on 80.68 ha of land.**

As per record provided by the DFO compensatory afforestation has been carried out over 50ha of area in 1998, out of 80ha non forest land (Mandlay area) provided. As the non- forest land is completely hilly, all 80ha were not available for plantation, species such as khair, bakain, kachnar, papri, teak, musquiotte, sagwan and tamarind were planted as per the CA scheme. Papri and cut sagwan were sighted during site inspection and the survival of other species could not be ascertained due to difficult terrain with steep hills and valley and time constraint. On pg. no 16/837.

**Objections;**

- I. At the time of swapping lands, Forest Department asked, in forest correspondence letter dated 3/1/91- "जो क्षेत्र ग्राम मंडलाय में वन विभाग को दिया जा रहा है, वह सुरक्षा की दृष्टि से कैसा है?" Copy attached. (Annexure 13) P. 400 - 66
- II. And according to several forest correspondence letters, it is cleared that forest officer replied that "उपरोक्त विषय के संबंध में वन मंडल अधिकारी मोरनी ने सूचित किया है कि जो क्षेत्र बीर घग्गर की भूमि के बदले में ग्राम मंडलाय में दी जा रही है, वह सुरक्षा की दृष्टि से उचित है। इसके साथ सरकारी वन लगता है।" Copy of letter attached. (Annexure 14). 67
- III. Letter dated 16/01/91. In correspondence letter dated 03/01/91. "उपरोक्त विषय पर आपको सूचित किया जाता है कि वन परिक्षेत्र

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अधिकारी, रायपुरानी की रिपोर्ट अनुसार कथित रकबा पौधारोपण के योग्य तथा सुरक्षा की दृष्टि से उचित है। इसके साथ सरकारी वन लगता है।” Copy attached. (Annexure 15). 68

- IV. Another letter in its 4<sup>th</sup> and 5<sup>th</sup> line “इस रकबे के बदले गाँव मंडलाय में संस्था भूमि देने को सहमत है, जो कि भोज राजपुरा के सुरक्षित वन कूप नंबर 9 के साथ लगती है।” (Annexure 16) 69
- V. It's mentioned there; “R.O रायपुरानी से पूछ लिया जाए कि गाँव मंडलाय में कथित रकबा पौधारोपण के उपयुक्त है या नहीं।” & RO Raipurani replied, “R.O ने रिपोर्ट की है कि कथित रकबा भोजपुरा के कूप नंबर 10 के साथ लगता है। यह भूमि किसी के कब्जे में नहीं है। इसमें प्राकृतिक पैदावार कूरी, करोंदा, खैर है तथा इंदोनिया, खैर इत्यादि की प्लांटेशन सोशल फॉरेस्ट्री द्वारा करवाई हुई है। जो रकबा खाली है, वह भी पौधारोपण के योग्य है तथा सुरक्षा की दृष्टि से उचित है।” Copy Attached (Annexure 17). 70-72
- VI. It is a clear fact that land of gram Mandlay village is adjacent to Bhoj Rajpura koop no 9 & 10 and is a contagious forest, native, reserved, and protected and govt. forest. There occurs a natural production of trees like khair. But, today DFO remarks regarding the land are highly contradictory.
- VII. Joint Committee in its report admitted that, “When we visited the above said site in Mandlay village Papri and cut sagwan were sighted during site inspection.”
- VIII. According to the forest correspondence letter 24/06/99 bharat sarkar k patr dated 6.1.98 द्वारा दी गई स्वीकृति अनुसार उपभोक्ता द्वारा ₹16,86,615/- रुपये की क्षतिपूर्ति पौधारोपण तथा दो साल का रखरखाव खर्च सहित गाँव मंडलाय में 80.94 हे. क्षेत्र में क्षतिपूर्ति पौधारोपण करवाया जाना था। परंतु जैसा कि इस कार्यालय के पत्र क्रमांक संख्या 1462-63 दिनांक 5.11.98 द्वारा आपको सूचित किया जा चुका है कि गत वित्तीय वर्ष में गाँव मंडलाय में 50 हे. क्षतिपूर्ति पौधारोपण करवाया गया। शेष 30 हे. रकबा मंडलाय के स्थान पर आर-64, सी-02 में 20 हे. व आर-70 सी-06, डी0पी0ओ-247 में 10 हे. कुल 30 हे. रकबे में क्षतिपूर्ति पौधारोपण करवाया गया। इस स्थिति में कृपा कर विचार करके

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उचित आगामी कार्यवाही हेतु प्रेषित करें। It means apart from 55000 trees there were other trees planted in year 1998 in Mandlay village where are those trees. There is no list of trees provided by the Forest Department. Moreover, according to the forest officials reports above 80.94 ha of land is accurate for plantation of trees and land is adjacent to सरकारी फॉरेस्ट, सुरक्षित फॉरेस्ट, इस ज़मीन की प्राकृतिक पैदावार खैर और करोंदा है, और पहले से एस.एफ.पी. संस्था ने वहाँ खैर और इंदोनिया की प्लांटेशन कर रखी है। Forest Department should answer about the number of other trees planted on the 30 ha.

Copy of attached .(Annexure 18) 73 to 74

- IX. As per the Compensatory Afforestation (CA) Scheme for 80.68 hectares of land, 2,500 saplings per hectare were to be planted, i.e., a total of 2,01,700 plants. However, according to the records, only 55,000 saplings were reportedly planted. Moreover, there is no record of plantations on the 30-hectare land patch in Mandlay, as mentioned in point VIII above. The total CA scheme was valued at ₹36 lakh for 80.68 hectares, whereas RSSB deposited ₹16,86,615 as per Annexure 16, page 642 of OA 216/2024, through Punjab National Bank Demand Draft Nos. R.G.B. 389086 (₹9,00,000 dated 04.11.1997) and R.G.B. 389085 (₹7,86,615 dated 04.11.1997) in the name of the concerned Mandal. However, in the Lokayukta records, the Forest Department stated that, "As per the records available in the Mandal office, 55,000 saplings were planted over 50 hectares during 1998-99, at an expenditure of ₹7,64,457." This ₹7,64,457 lakh expenditure does not match the ₹16.86 lakh deposited amount, revealing financial discrepancies and collusion between RSSB and the Forest Department. This clearly indicates that both parties have been misrepresenting facts and manipulating records from the very beginning. **Transaction of** This ₹7,64,457 submit in lokayaukta report.

Copy attached, (Annexure 19)

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- X. However joint committee admitted Papri and cut sagwan were sighted during site inspection.
15. **Joint Committee in its report on the page no. 1/822 stated that the MOEF CC allotted 40.34ha land to RSSB on 06.01.1998. But the committee didn't mention how the land was swapped.**

**Objection regarding exchange of lands.**

- I. The piece of shamlat land in Mandalay village, Tehsil Raipurani, District Panchkula which was rendered to Forest Department by R.S.S.B (area 80.68 hectares- 1600kanal & 3marla) is mentioned in annexure- 12 of OA 216/2024. It demonstrates (on Page number 341 of annexure-12) that D.C(Deputy Commissioner) ordered that "Right holders want the partition of the land with mutation out of 4974k-5m, 322k-15m is for common purposes. I have gone through the section 7 of village common land regulation act. keeping this in view the land can be partitioned if the right holders agree to it."
- II. DC referenced section 7 of village Common Land regulation act in fact section 7 is power to put panchayat in possession of shamlat deh & 7(A) is commissioner under this act to exercise. There is no provision under section 7 of village Common Land Regulation Act allows DC to order the partition or mutation of shamlat land on the request of right holders. This act is to put panchayat in possession of shamlat deh.
- III. Moreover, DC ordered the partition of the land with mutation out of 4974k-5m 322k-15m is for common purpose and in annexure 12 on page no. 317 of OA 216/2024 land mention in inteqal no. 1015 is 1600k-3m and which further is transferred and registered in name of Forest Department mentioned in annexure 12 on page no 337 of OA 216/2024 inteqal 1020. Which is furthermore mentioned in annexure 17 on page no 620

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of OA 216/2024 where 1600k-3m land mentioned in sale deed with registry no 549/1

- IV. The letter's to D.C stated villagers right holders of the land wanted to partition shamlat land for a common purpose which is mentioned in annexure-12 of OA 216/2024 (on page number 339 to 349 copies of letters are available which were written to D.C). None of the letters displayed that the huge piece of shamlat land would be rendered to R.S.S.B, And according to page no. 348 of annexure-12 of OA 216/2024, the letter displays that D.C ordered on dated 04.01.1997- "R.S.S.B ke prarthana patra par Mandlay gaav ki shamlaat deh ke hisabjaat nikalne ki anumati di jati hai." It is highly surprising to see how come the name of such an influential organization entered in the letter from nowhere.
- V. Annexure 14 of OA 216/2024 Total shamlat land of Mandalay village, (shamlat deh hasab rasad arazi khevat) area of total piece of land was around 4974k-5m, as mentioned in inteqaal number 808. It was vested in panchayat in the year 1992 in which reference of Supreme Court orders was given "that the according to village common land regulation act 1961 section 4 the land is vested in panchayat and AIR 1977 supreme court 1003 & PLJ 1977 page no 150 "कि खालिगान अनुसार शमलात देह के साथ शमलात देह हिसाब रसद अराज़ी खेवट भी लिखा हो तो भी भूमि का चरित्र तब्दील नहीं होता, वह शमलात ही रहेगी।" And according to tehsildar raipurani report पत्र क्रमांक 520 दिनांक 22/05/2025 के अनुसार, इंतकाल नंबर 808 दिनांक 26/05/1992 के तहत उक्त भूमि को शमलात देह से पंचायत देह दर्ज की गई थी, जिसके उपरांत माननीय आयुक्त महोदय अंबाला के आदेश दिनांक 23/05/1995 के तहत इंतकाल नंबर 808 दिनांक 26/05/1992 को आपस्त करते हुए उक्त भूमि शमलात देह हिसाब रसद अराजी खेवट अंकित की गई थी।)So it is crystal clear that when the state/nature of land couldn't be changed whether it is vested in panchayat or not then how come such a huge of piece of land was transferred to

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ownership of R.S.S.B. It seems to be a big fraud played, authentic documents are available in annexure-14 page no 394 to 397 of OA 216/2024.

VI. Please go through annexure no 15 of complaint where around hundreds of acres of shamlat land purchased by Lal Chand and Prem Chand Bansal with Inteqal no's 770,771,772,773,774,775,792,793 mention on pg no 404 to 418 which shows private land. In Actual this whole land according to jamabandhi before year 1980 almost a shamlat land. Page number 419 to 633 clearly show the jamabandi from year 1967 the almost entire land belonged to shamlat before 1980 except some small numbers mentioned in jamabandis in annexure-15.

16. **Joint Committee report on wildlife**, according to pg. no. 832 point no. III. As per the forest officials present during the inspection; the proposed area is not important from wildlife point of view.

**Objection on wildlife point:**

**It is highly objectionable that where at one instance Joint Committee report describes that the land is protected forest and adjacent to contagious forest, the land is native forest and situated in Shivalik hills and situated on the banks of Ghaggar river. On the other hand forest officials say that the proposed area is not important from wildlife point of view. How it can be possible.**

I. When RSSB encroached upon the land in 1991, there were 19000 native trees in Bir Ghaggar and they cut down around 19,000 native trees in Bir Ghaggar and according to joint committee report, RSSB converted the forest into horticultural farms. To protect these farms, they destroyed the local wildlife and brutally killed animals in the area.

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- II. Published in Haryana Government Gazette Legislative. As per Haryana Government's Forest Department notification the 13<sup>th</sup> July, 1973 the land of Bir Ghaggar describes in schedule is a protected forest, Annexure 1 pages no. 13 to 15 of OA 216/2024. It is very much clear in the notification 'no person shall hunt, shoot or fish on the said land without obtaining permit from DFO or his authorised representatives'. It means the land is protected forest and occupied by wildlife and animals of different species. And the part of Joint Committee report that describes **'the proposed area is not important from wildlife point of view' is a lie.** And in order to protect their horticulture farms R.S.S.B officials brutally had beaten the animals to death on diverted land, including national bird Peacock and endangered wild life species including Barasingha, Deer and Neel Gaay and various other wild life species like Wild Boars etc. They have almost destroyed the entire wildlife of the respective area by cutting down forest and making horticulture farms on entire land. copy attached from said Annexures of OA 216/2024 as (annexure 20) in this objection. 79, 80
- III. Photographs and video proofs of aforesaid killings of animals attached with annexure 9 of OA 216/2024. The killings of the animals in the center were in abundance, evidence of few killings I have attached with annexure - 9. Moreover, in annexure-9, it is clearly evident through R.T.I(Right To Information) that R.S.S.B center management never reported about the death of a single animal in the premises. May be because they were afraid that government authorities will conduct post mortem of the animal dead bodies and their truth would be unveiled. Where one side they are preaching public that taking somebody's life is a sin at the same time on the other hand to receive monetary gains by protecting farms and horticulture they are killing animals ruthlessly. They completely destroyed the wild life of the respective area by cutting down the

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whole forest and making horticulture farms on almost entire diverted land and planted commercial trees and horticulture trees of citrus fruits and other fruits have been raised in different garden and patches. The native forest tree species that were handed over to the respondent no. 2 have been largely missing which Joint Committee has also verified in its report. Now, according to Annexure 9 on page no 307/308 of OA 216/2024 RSSB officials admitted that जो ज़मीन सत्संग घर के अंदर आती है, उसमें वन्य जीव जैसे नीलगाय, सांभर, मोर इत्यादि देखे जाते हैं और हम जानवरों को पानी उपलब्ध कराते हैं। When the Ghaggar River itself flows alongside the satsang ghar premises, why is R.S.S.B. claiming to provide water for animals—especially when they have fenced all their horticultural farms to protect them? In, RTI reply, R.S.S.B. informed the Forest Officer that wildlife such as peacocks, nilgai, and sambar seen in Bir Ghaggar satsang centre and that they supply water to them. Therefore, the Joint Committee's statement that the proposed area "is not important from a wildlife point of view" is clearly false. Copy attached from said Annexures of OA 216/2024 as (Annexure 21) of this objection. P.C. No 81, 82

IV. Photograph of NH-5 outside the Bir Ghaggar Satsang area shows a wildlife crossing board, proving the presence of wildlife in the area. Hence, the Committee's statement that the proposed area is "not fit from a wildlife point of view" is completely false. Copy of photo graph attached. (Annexure 22). 83

V. **Conclusion on wildlife report:** whose version should be believed? As per the Haryana Government's notification, the Bir Ghaggar area is a Protected Forest, where no person is permitted to hunt or shoot animals, the Dera officials admitted that "all the land that falls within the Satsang premises" — which means that apart from the 40.34 hectares of diverted forest land, the private land of approximately 60 acres which is

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in continuation with forest land that lies within the Satsang compound — also has sightings of wild animals such as Nilgai (blue bull), Sambar deer, and peacocks within the premises, or should we believe the Ministry of MoEF&CC Regional Inspecting Officer (DIGF-C) and Forest Department officials, whose earlier reports have already been proven false after Sh. B.M. Bedi's report was filed before the NGT? Despite this, they are now claiming that the proposed area is not important from a wildlife point of view, which clearly contradicts the facts. Furthermore, the photographs of the dead animals, taken on mobile phones, allegedly do not show date, time, or location details. Therefore, I request that these phones and photographs be sent to the CFSL for verification, and I am fully ready to submit the phones for forensic examination.

17. **Joint committee report on illegal construction & stage-1 principle approval:**

According to Page no 824 point no 3. The forest land diverted shall be utilised only for plantation of trees and no construction will be done over this land. However it appears that respondent no 2 has cleared the natural tree species of the forest and also constructed certain structures and has further proposed to build structures such as Bal sheds and extensions of already build up Satsang shed resulting in change of lay out.

It is pertinent to mention that hon'ble NGT was apprised of the fact of permanent construction of office building etc by regional office Chandigarh in violation of approval granted by the ministry in its report submitted to hon'ble NGT on 29.08.24

Subsequently the respondent no 2 applied for ex-post facto approval for change in layout as per provision of (van Sanrakshan evam samvardhan) adhyiniyam 1980 through online proposal no FP/HR/REDIV/493246/2024 within the already diverted land (40.34 ha) of the original proposal no – FP/HR/OTHERS/198/192 that was

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granted approval by the government of India in the year 1998. in this proposal of change in layout vide proposal no FP/HR/REDIV/493246/2024 government of India, ministry of environment, Forest and climate change (Forest conservation division) has granted stage-1 (in principle) approval on 21.01.2025 and imposed penal net present value . in compliance to this approval RSSB has also deposited the penal NPV amounting Rs 46,81,662/- in compliance of the conditions of stage-I and proposal is currently under process with the state government. Once the compliance of stage-I of approval granted on 21.01.2025 is submitted, the stage II (final) approval is likely to be accorded by the Government of India. Now during the on-site visit, it was found that besides already constructed building (as approved in stage-I approval) an iron shed along with concrete floor has been further extended in recent months which is clear violation of forest conservation act 1980.

**Objections regarding construction & stage I principle approval:**

- I. As per the third condition of approval, the diverted forest land was to be used exclusively for plantation purposes, and no construction was allowed. Despite this, RSSB had illegally encroached upon the 40.34-hectare area in 1991 and established the Satsang complex long before obtaining any formal approval. Therefore, it is highly questionable how the Ministry of Environment, Forest and Climate Change (Forest Conservation Division) could later grant Stage-I (in-principle) approval on 21.01.2025 under proposal no. FP/HR/REDIV/493246/2024 in favour of RSSB, when the land's use already violated the core condition of the original sanction.
- II. The Forest Department and MOEF & CC (Forest Conservation Division) continue to favour RSSB and have disregarded the Hon'ble NGT by withholding accurate reports. The Regional Office reported illegal constructions by RSSB on 29/08/2024, but only after my NGT complaint.

*C. Raju Sharma*  
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- III. The concerned department officials are concealing a major fact from the Hon'ble NGT. The same case I filed before the NGT is also pending as Haryana Lokayukta Complaint No. 0008/2024, where the Ministry of Environment, Forest and Climate Change (Forest Conservation Division) specified the Stage-I approval terms and conditions. As per page 3, point 3, sub-point 3.3 of that report, all proposed sheds must be constructed using eco-friendly materials. Copy of Lokayukta document report attached. (Annexure 23) P.C No 84 to 88
- IV. Sir, as seen on page 14/835 of the Joint Committee report and in the photographs in Annexure 11 (pages 309-313 of OA 216/2024), the 19 reported constructions are entirely made of concrete material. Furthermore, the Joint Committee report failed to mention the boundary wall constructed on the 40.34-hectare diverted forest land..
- V. SITE INSPECTION REPORT IN PURSUANCE TO THE ORDER DT. 13.04.2024 OF HON'BLE NGT (PB) NEW DELHI According to the report, no direct evidence of tree cutting was found, and the DFO, Panchkula, stated that no records of illegal felling exist. I strongly object to this, as I personally showed the committee freshly felled teak (sagwan) trees during inspection but was prevented from taking photographs by site officials.
- VI. My earlier objection regarding the felling of teak (sagwan) trees during the inspection conducted by the MOEF & CC and Forest Department has now been validated by the Joint Committee report, which clearly acknowledges the presence of cut sagwan trees at the site. According to joint committee report on Pg no 836 कि उक्त निर्माणों के अलावा नए निर्माण किए जाने हैं, जिसका विवरण निम्न प्रकार है।  
1) bal satsang shed, 2) extention of already built satsang shed.&  
on Pg no 824, 3<sup>rd</sup> point however, it appears that respondent-02 has cleared the natural trees species and has also constructed certain structures and has further proposed to build structures such as Bal satsang shed and extention of already built up

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satsang shed resulting in the change in the lay out & On Pg 825 second paragraph, now during the on site visit, it was found that besides already constructed building(as approved in stage - I approval) an iron shed along with concrete floor has also been further extended in recent months which is clear violation of forest conservation act, 1980

- a. This is the same diverted land area mentioned in point V, where during the MOEF&CC and Forest Department's site visit, I observed felled teak (Sagwan) trees but was not permitted to take photographs. The Joint Committee's observation regarding the iron shed with a concrete floor recently constructed by RSSB refers to this very site, where trees were cut to create the structure. This clearly shows that even after my complaint to the NGT and the first inspection report, the illegal felling of trees continues on the same land. and illegal structures built continuously.

VII. **Conclusion on Illegal Construction:** It is clearly established that **RSSB illegally encroached upon the forest land in 1991 and earlier**, and has **continued cutting trees and constructing illegal structures within the protected forest area up to 2025.**

18. **Joint committee report regarding mining:**

According to Pg no 823 and 824 joint committee admitted that On Pg no 823 from line no 12<sup>th</sup> onwards that it is worth mentioning the land is situated in Shivalik hills along the bank of Ghaggar river the land is a part of adjacent contiguous forest with undulating terrain. The diverted land has been Pulvarised and levelled and further more developed into gardens. During site inspection it was found that commercial tree species like teak and horticulture areas of citrus fruits and other etc have been raised in different Gardens

- I. It is evident that **extensive mining activity** has been carried out by **RSSB within the centre**, despite the land being located

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in the **Shivalik hills with naturally undulating terrain**. The land has been **pulverised, levelled, and converted into gardens**, causing severe ecological disturbance.

II. I had submitted **video evidence of the mining activities** and personally handed it over to **Inspection Officer N.K. Dimri** at the **Environment Ministry office in Chandigarh** after their site inspection. **13.04.2024 OF HON'BLE NGT order**. However, the officials **ignored the evidence** and **failed to mention it in their report**.

19. Satellite images of various local RSSB centres located in the Shivalik Hills, which I personally submitted before the Hon'ble NGT on 17.10.2025, clearly show that the RSSB organisation has carried out **massive tree cutting** not only in its **Bir Ghaggar centre** but also in many other centers. These satellite images provide undeniable evidence of a **continuous cause of action**, involving **deforestation, illegal mining, and destruction of wildlife habitats**. The images demonstrate that such environmentally destructive activities by the RSSB organisation are ongoing and widespread across multiple locations, reflecting a **consistent pattern of violations** of forest and environmental laws. Copy Attached (Annexure 24). 89 to 102

20. However Joint committee admitted that diverted land is situated in Shivalik hills along with banks of Ghaggar river land is part of adjacent contiguous forest, with undulating terrains, native forest tree species handed over to respondent no. 2 RSSB are largely missing. Forest tree species felled and removed, land has been pulverised and levelled into gardens large scale of felling of original trees and replace with new horticultural tree species. This clearly shows that RSSB has completely destroyed the forest on the diverted land, carried out illegal mining activities, and killed animals to protect its horticultural farms.

*[Handwritten Signature]*  
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21. As mentioned earlier, the Joint Committee meeting held on **2 July 2025** only discussed **Point No. 8** of the Hon'ble NGT's **7 April 2025** order. However, even the findings under this single point clearly reveals the large-scale violations committed by **Radha Soami Satsang Beas (RSSB)** on the diverted forest land. If anything happens to me or any member of my family, the following individuals should be held responsible: **Area Secretary Gurdas Bansal, Zonal Secretary Gurminder Singh**, and other RSSB officials, including **Rakesh Singla, Parveen Monga, Balkar Singh, Ravi Mehra, Pardeep Narang, Sudesh Bidla, Ajay Sikri, Hansraj, Suchha Singh, Mahavir Sharma, and Sonu Koli(all belong to RSSB)**, along with any others whose names may emerge during an impartial investigation.
22. On **17.10.2025**, after attending my hearing, I received multiple threatening phone calls from **Lucknow, Uttar Pradesh**, from individuals claiming to be members of the **Radha Soami Satsang Beas (RSSB) Satsang Ghar, Lucknow**. They referred to the same **audio/video matter** and stated that their sentiments had been deeply hurt. The callers used the following mobile numbers: **73513 70357** and **76680 75810**. They issued threats and attempted to intimidate me over the phone.
23. **PRAYER** : Since the opposite party has already been found guilty and, I am now facing grave retaliation for exposing their illegal acts. As a result 3 FIRs have been registered on me. The registration of false FIRs across multiple states further substantiates an organized conspiracy. The complaints filed by **Radha Soami Satsang Beas (RSSB)** officials with the **Panchkula Police, Dehradun Cantt Police**, and by their follower **Mr. Sonu** with the **Rudrapur, Uttarakhand Police**, clearly reveal that the entire matter has been deliberately given a **religious, caste, and communal colour**. This has been done to create a false narrative and ignite public sentiments against me. In each of their complaints, given to police departments RSSB repeatedly emphasizes that it is a "religious

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organization” and that the “sentiments of its followers have been hurt badly.” Additionally, an FIR under the SC/ST Act has been lodged against me, due to which an entire SC/ST community has been turned against me. Under this pretext, RSSB has created an online/offline campaign where I am being openly targeted. This shows the clear intentions of RSSB **planned conspiracy to kill me** — either through hired shooters, organized mobs, or fabricated public outrage, and they can easily wash their hands in name of caste and religion. I fear for my safety; these people are corrupt and can register more false cases **regarding drugs, terrorism, arms, and many more.** **RSSB organization & its officials may hire a victim of suicide and give my name in a note as a culprit.** If any harm comes to me or to my family, it will be a result of this deliberate plot. My **life is in serious danger.** Therefore, I most humbly pray before the Hon’ble National Green Tribunal and I urgently seek protection for myself and my family before any incident occurs.

Thanks

Gaurav Sharma

H.no 1022, Sector 12/A

Panchkula, (Haryana).

7009472434.

*Gaurav Sharma*  
*6/11/2025*



Radha Soami Satsang Beas  
Panchkula-1 (Saket)  
Village Bir Ghaggar, Panchkula (Haryana)-134107  
M.No.9988455039  
E-mail:-ravishanker.aspanchkula@gmail.com

Ravi Shanker Mehra  
Area Secretary, Panchkula

To

The Station House Officer  
Police Station, Chandimandir,  
Panchkula.

**Subject:** Complaint against Gaurav Sharma for threatening to cause harm to our senior sewadar publicly (through social media), spreading misinformation and falsehood and abusing RSSB Senior Officials thereof malign the image of the Radha Soami Satsang Beas.

Respected Sir,

I am writing to bring to your kind notice that Shri Gaurav Sharma son of Ashok Kumar resident of H.No.1022, Sector-12A, Panchkula has been inhabit of abusing and malign the image of Radha Soami Satsang Beas through its Senior Sewadars.

It is submitted that he is inhabit of continuously threatening and using abusive language against many officials/sewadars of RSSB, Panchkula. Although we through various means try to make him understand that we are the religious organization and such type of behaviour on his part is improper and he should be restrained himself from indulging in threatening and using of abusive language towards Sewadars of RSSB, Panchkula area but when he did not stop and try to trespass our satsang ghar to malign our image and threatened officials/sewadars of Panchkula satsang ghar then we lodged FIR No.03 dated 03.01.2022, a case of which is pending in the District Court, Panchkula for malign the image of RSSB and trespassing our religious place. (Copy of the FIR is enclosed herewith)

After lodging of the FIR against him, Gaurav Sharma had organized a press conference in which he publicly threatened various officials of RSSB, Panchkula and also

[Signature 1] [Signature 2]
   
 [Signature 3] [Signature 4]



Radha Soami Satsang Beas  
Panchkula-I (Saket)  
Village Bir Ghaggar, Panchkula (Haryana)-134107  
M.No.9988455039  
E-mail:-ravishanker.aspanchkula@gmail.com

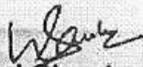
Ravi Shanker Mehra  
Area Secretary, Panchkula

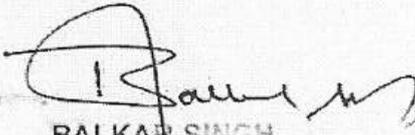
sought self-euthanasia (इच्छा मृत्यु) to pressurize the local Committee of the RSSB, Panchkula so that we are forced to withdraw our complaint which we had already registered with the Police Station, Chandimandir. (Copy of the social Media in this regard is also attached herewith for reference)

Now recently when he saw that his all tactics of threatening and using of abusive languages are not working then Gaurav Sharma abused one of our senior sewadar namely Shri Gurminder Singh, Zonal Secretary, Zone-III and posted abusive language in the instagram/Facebook and he has been using other various social platforms to abuse many of our sewadars of RSSB, Panchkula thereby our religious organization being put into embarrassing position. Furthermore, he has threatened to cause harm to our Zonal Secretary Shri Gurminder Singh ji. (Screenshot of the link as well as the clip of the instagram is attached herewith for ready reference)

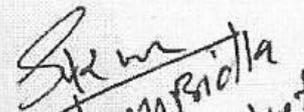
In view of the above, I humbly request you to kindly take strict action against Gaurav Sharma son of Ashok Kumar resident of H.No.1022, Sector-12-A, Panchkula and protect the dignity and harm to the officials of RSSB, Panchkula. Further, he may be restrained from doing such false propaganda and using of abusive language against our religious organization.

Thanking Your

  
Ravi Shanker Mehra  
Area Secretary  
Panchkula  
9988455039, 8146618968

  
BALKAR SINGH  
Secretary, PKL-I (SAKET)  
Radha Soami Satsang Beas  
Area-Panchkula  
M. 98141-15323, 84273-13132

  
Tarbeer Narang  
Committee Member  
Panchkula - I, Saket.  
(98140-04577)

  
Suresh Bhatta  
Sewadar Saket PKL  
9877045929

थाना चण्डीमन्दिरपुलिस आयुक्तालय पंचकुलानोटिस हाजिरी / सूचना पत्र

आप गौरव शर्मा पुत्र अशोक कुमार वासी मकान नम्बर 1022 सैक्टर 12ए पंचकुला मोबाईल नंबर 7009472434 को इस नोटिस के माध्यम से सूचित किया जाता है कि आप के विरुद्ध एक शिकायत संख्या 314-वस्ती दिनांक 07.07.2025 को थाना चण्डीमन्दिर सैक्टर 23 जिला पंचकुला में प्राप्त हुई है। जिसमें शिकायतकर्ता रविशंकर मेहरा, एरिया सैक्टररी, राधा स्वामी सत्संग ब्यास, गाँव बीड घग्गर चण्डीमन्दिर जिला पंचकुला ने आपके ऊपर झुठी अफवाहे फैलाने व छवि खराब करने वारे आरोप लगाए हैं। अतः दरखास्त उपरोक्त के संबंध में पूछताछ हेतु व आप के पास इस सम्बन्ध में जो भी साक्ष्य है साथ लेकर दिनांक 09.07.2025 को समय 03.00 पीएम बजे हाजिर थाना आयें। ताकि शिकायत पर नियमानुसार कानुनी कार्यवाही अमल में लायी जा सके।

नोट:- अभी तक आपके खिलाफ उपरोक्त शिकायत के सम्बन्ध में कोई अभियोग अर्कित नहीं किया गया है और ना ही आपको जाँच के दौरान गिरफ्तार किया जायेगा।

क्रमांक - 496-5A दिनांक 08/07/25



थाना चण्डीमन्दिर  
जिला पंचकुला  
दिनांक 08.07.2025  
मो- 8395035066

**FIRST INFORMATION REPORT**  
**(Under Section 173 B.N.S.S)**

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. District (जिला): देहरादून P.S. (थाना): कैंट Year (वर्ष): 2025  
FIR No. (प्र.सू.रि. सं.): 0109 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):  
16/07/2025 20:23 घंटे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	351(3)
2	भारतीय न्याय संहिता (बी एन एस), 2023	352
3	भारतीय न्याय संहिता (बी एन एस), 2023	356(3)

3. (a) Occurrence of offence (अपराध की घटना):

Day (दिन): बुधवार Date from (दिनांक से): 16/07/2025 Date To (दिनांक तक): 16/07/2025  
Time Period (समय अवधि): पहर 1 Time From (समय से): 00:00 बजे Time To (समय तक): 00:00 बजे

- (b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 16/07/2025 Time (समय): 20:08 बजे

- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 036 Date and Time (दिनांक और समय): 16/07/2025 20:08 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): दक्षिण - पूर्व, 4 कि. मी. Beat No. (बीट सं.):  
(b) Address (पता): 38/6, प्रकाश नगर ईदगाह, देहरादून

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): अजय सिकरी  
 (b) Father's Name (पिताका नाम): श्री मुलक राज  
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1968 (d) Nationality (राष्ट्रीयता): भारत  
 (e) UID No. (यूआईडी सं.):  
 (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
1	आधार संख्या	367146602602

- (h) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	28/6, प्रकाश नगर ईदगाह, देहरादून, कैंट, देहरादून, उत्तराखंड, भारत
2	स्थायी पता	28/6, प्रकाश नगर ईदगाह, देहरादून, कैंट, देहरादून, उत्तराखंड, भारत

- (j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):  
 91-9837003548

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Permanent address (स्थायी पता)
1	गौरव शर्मा		पिता का नाम : श्री अशोक कुमार	1. 1022,सेक्टर 12 ए,पंचकुला,से क्टर -14,पंचकुला, हरियाणा,भार त	1. 1022,सेक्टर 12 ए,पंचकुला,सेक्टर -14,पंचकुला,हरिया णा,भारत

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Nature of Property (संपत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

## 12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर टाईप शुदा हिन्दी वादी - सेवा में, श्रीमान प्रभारी निरीक्षक कोतवाली कैन्ट देहरादून । महोदय, सविनय निवेदन है कि प्रार्थी 28/6 प्रकाश नगर ईदगाह देहरादून में निवास करता है, प्रार्थी पंजीकृत संस्था राधा स्वामी संतसंग व्यास नाम की संस्था में एरिया सचिव के पद पर नियुक्त है। प्रार्थी द्वारा आज दिनांक 16.07.2025 को अपनी इन्स्टाग्राम आईडी खोली तो गौरव शर्मा पुत्र श्री अशोक कुमार निवासी हाउस नं0 1022 सेक्टर 12 ए पंचकुला हरियाणा मो0नं0 7009472434 जिसको मैं पहले से जानता हूँ, के द्वारा हमारी संस्था व राधा स्वामी संतसंग व्यास व जोनल सचिव श्री गुरुमेन्दर सिंह पुत्र श्री केहर सिंह निवासी हाउस नं0 29 डुगरी रोड आतम नगर मॉडल टाउन लुधियाना पंजाब मो0नं0 9815700139 के विरुद्ध गाली गलौच व जान से मारने की धमकी व अमर्यादित भाषा का प्रयोग करते हुये संस्था व जोनल सचिव को गाली गलौच व अनावश्यक शब्द इन्स्टाग्राम पर पोस्ट किये हुये थे । जिससे हमारी संस्था व जोनल सचिव की छवि धूमिल हो रही है । गौरव शर्मा द्वारा किये गये इस प्रकार के अभद्र पोस्ट से संस्था से जुड़े लोगो में आक्रोश है । संस्था से जुड़े लोगो की भावनायें आहत हो रही हैं । गौरव शर्मा उपरोक्त की इन्स्टाग्राम आईडी का यूआरएल <https://www.instagram.com/reel/DLkfgApO6DT/?igsh=dnB2YWlzMnaTA3> है। अतः महोदय से अनुरोध है कि गौरव शर्मा उपरोक्त के विरुद्ध अभियोग पंजीकृत कर आवश्यक कार्यवाही करने की कृपा करें । sd अपठित अजय सिकरी प्रार्थी अजय सिकरी पुत्र श्री मुलक राज निवासी 28/6 प्रकाश नगर ईदगाह देहरादून उम्र - 57 वर्ष आधार नं0 - 3671 4660 2602 Mobile-9837003548 नोट- मैं C/C प्रमाणित करता हूँ कि नकल तहरीर सीसीटीएनएस प्रोजेक्ट पर मेरे द्वारा शब्द व शब्द टाईप की गयी है , सिवाये तकनीकी त्रुटि के कोई भी शब्द घटाया या बढ़ाया नहीं गया है । का0 681 मनोज कुमार , कोतवाली कैन्ट , देहरादून , दिनांक 16.07.2025

## 13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद): उपनिरीक्षक/ अवर निरीक्षक  
Deepak Gairola

No. (सं.): to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

Signature of Officer in charge, Police  
Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): Kailash chandra Bhatt

Rank (पद): I (Inspector)

No. (सं.): na

14. Signature / Thumb  
impression  
of the complainant /  
informant (शिकायतकर्ता /  
सूचनाकर्ता के हस्ताक्षर /अंगूठे  
का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: ( If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.) )	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					चेचक: नहीं
Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)	
8	9	10	11	12	13	
Language/Dial ect (भाषा/बोली)	Place of (का स्थान)				Others (अन्य)	
Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा( सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)		
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

**FIRST INFORMATION REPORT**  
(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट  
(धारा 173 बी एन एस एस के तहत)

1. District (जिला): उधम सिंह नगर P.S. (थाना): रुद्रपुर Year (वर्ष): 2025  
FIR No. (प्र.सू.रि. सं.): 0390 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):  
02/08/2025 00:46 घंटे

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023	351(2)
2	भारतीय न्याय संहिता (बी एन एस), 2023	352

3. (a) Occurrence of offence (अपराध की घटना):

Day (दिन): Date from (दिनांक से): Date To (दिनांक तक):

Time Period (समय अवधि): Time From (समय से): Time To (समय तक):

- (b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): Time (समय):  
02/08/2025 00:41 बजे

- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): Date and Time (दिनांक और समय):  
004 02/08/2025 00:41 बजे

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): Beat No. (बीट सं.):

(b) Address (पता):

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): सोनू कोली  
 (b) Father's Name (पिताका नाम): श्री प्रेम शंकर कोली  
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1993 (d) Nationality (राष्ट्रीयता): भारत  
 (e) UID No. (यूआईडी सं.):  
 (f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

- (g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
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- (h) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	रम्पुरा वार्ड न0 21, रुद्रपुर, उधम सिंह नगर, उत्तराखंड, भारत
2	स्थायी पता	रम्पुरा वार्ड न0 21, रुद्रपुर, उधम सिंह नगर, उत्तराखंड, भारत

- (j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):  
 91-9000000000

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या): 0

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Permanent address (स्थायी पता)
1	गौरव शर्मा		पिता का नाम : अशोक कुमार	1. 1022 सेक्टर 112ए,पंचकुल ा सेक्टर-5,पंच कुला,हरियाण ा,भारत	1. 1022 सेक्टर 112ए,पंचकुला सेक्टर-5,पंचकुला, हरियाणा,भारत

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Nature of Property (संपत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)

## 12. First Information contents (प्रथम सूचना तथ्य):

नकल तहरीर हिन्दी वादी टाईपुशुदा - सेवा में, प्रभारी निरीक्षक कोतवाली रुद्रपुरा महोदय, निवेदन इस प्रकार है कि प्रार्थी, गौरव शर्मा पुत्र अशोक कुमार निवासी 1022 सेक्टर-112 ए पंचकुला, हरियाणा मो0न0-709472434 को कुछ समय पहले से जानता हूँ। गौरव शर्मा उक्त के द्वारा मेरे परिचित श्री गुरविंदर निवासी लुधियाना के खिलाफ अभद्र भाषा एवं गाली गलौच देते हुए एक वीडियो क्लिप सोशल मीडिया पर अपलोड की गई है, इससे फैंल रहे दुख: एवं संवेदना से ग्रसित होकर मैंने अपना परिचय देते हुए गौरव शर्मा से मोबाइल पर बात की गयी। गौरव शर्मा द्वारा कहा गया कि वह किसी गुरविंदर सिंह को नहीं जानता है, और धमकाते हुए कहा कि अभी तुम्हारी पुलिस स्टेशन जाकर बात कराता हूँ कह कर फोन काट दिया। इसके पश्चात उक्त व्यक्ति मुझे व्हाट्सएप कॉल के माध्यम से बार-बार फोन करके गाली गलौच करने लगा व जान से मारने की धमकी देने लगा व मेरे विरोध करने पर वह मुझे जान से मारने की धमकी दे रहा है। इसने कहा तुम चमार मेरा क्या बिगाड़ लोगे मैं तुम्हारा जीना हराम कर दूंगा और बहुत गंदी और भद्दी गलियां देने लगा। महोदय प्रार्थी को अब उक्त व्यक्ति से अपनी जान का भय हो रहा है। अतः आपसे अनुरोध है कि गौरव शर्मा उक्त व्यक्ति के विरुद्ध कानूनी कार्यवाही करने की कृपा करें। प्रार्थी SD हिन्दी सोनू कोली सोनू कोली पुत्र प्रेम शंकर कोली निवासी रम्पुरा वाई न0 21, रुद्रपुर उधमसिंहनगर। नोट - मैं कानि0 343 कृष्णा टम्टा प्रमाणित करता हूँ कि तहरीर की नकल मेरे द्वारा बोल बोल कर म0का0 752 प्रियंका से शब्द ब शब्द कम्प्यूटर में अंकित करायी गयी। मूल तहरीर हमरिश्ता मूल FIR है। कानि0 343 कृष्णा टम्टा कोतवाली रुद्रपुर जनपद उधम सिंह नगर। दिनांक 02-08-2025

## 13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rank (पद): उपनिरीक्षक/ अवर निरीक्षक  
PRADEEP KOHLI

No. (सं.): to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): Manoj Raturi

Rank (पद): I (Inspector)

No. (सं.): NA

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: ( If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.) )	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष	1995				चेचक: नहीं
Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit (s) (पहनावा)	
8	9	10	11	12	13	
Language/Dial ect (भाषा/बोली)	Place of (का स्थान)			Others (अन्य)		
Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा( सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)		
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)

कार्यालय क्षेत्राधिकारी नगर रुद्रपुर जनपद - उधम सिंह नगर (उत्तराखण्ड)

प्रेषित,

श्री गौरव शर्मा

पुत्र श्री अशोक कुमार शर्मा

ग्राम/मोहल्ला - 1022 /12 (ए) पंचकुला

थाना - पंचकुला थाना सैक्टर 14

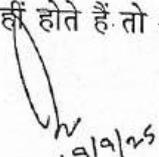
जनपद - पंचकुला (हरियाणा)

मोबाईल नम्बर - 7009472434

नोटिस अन्तर्गत धारा - 35(3)(1) बीएनएसएस

मैं बीएनएसएस 2023 की धारा - 35(3) के अधीन मिली शक्तियों का प्रयोग करते हुए इस नोटिस के द्वारा आपको सूचित करता हूँ कि कोतवाली रुद्रपुर जनपद - उधम सिंह नगर पर पंजीकृत मु० अ० सं०.- 390/2025 धारा - 351(2)/352 बीएनएस व धारा - 3(1)(द)(ध) एससी / एसटी एक्ट की विवेचना मुझ विवेचक / क्षेत्राधिकारी नगर रुद्रपुर द्वारा सम्पादित की जा रही है। जिसमें आपके कथन अंकित किये जाने नितान्त आवश्यक हैं।

अतः आपको निर्देशित किया जाता है कि नोटिस प्राप्ति के 07 दिवस के अन्दर मुझ विवेचक के समक्ष अपना कथन अंकित कराने हेतु किसी भी कार्य दिवस में जरूरी साक्ष्य, अभिलेखीय साक्ष्य मय अपने पहचान पत्र सहित उपस्थित होना सुनिश्चित करें। अगर आप उपस्थित नहीं होते हैं तो आपके विरुद्ध उचित विधिक कार्यवाही की जाएगी।

  
19/9/25  
(प्रशान्त कुमार)

विवेचक / क्षेत्राधिकारी नगर रुद्रपुर

जनपद - उधम सिंह नगर

Gaurav Sharma

525/12A, Sector 12A  
Panchkula, Haryana – 134112  
Mob. No.: 7009472434  
Email: gs7100526@gmail.com  
Date: 29/07/2025

To

The Commissioner of Police  
Sector-4, Panchkula, Haryana

**Subject:** Complaint Regarding Threats of False FIRs and Harassment for Allegedly Hurting Religious Sentiments

**Respected Sir/Madam,**

I, Gaurav Sharma, a resident of Sector 12A, Panchkula, respectfully submit this complaint regarding multiple threatening calls I have received, falsely accusing me of hurting religious sentiments through an alleged viral Audio/video.

The details of the incidents are as follows:

1. On **03/07/2025**, I received two phone calls from mobile numbers **7837018612** and **7837018624**. The callers claimed to be SHOs from the Ludhiana Division, Punjab. They alleged that a video linked to me was circulating on social media and was hurting the sentiments of Radha Soami Satsang Beas (RSSB) followers. I categorically state that I have no connection whatsoever with any such video, and I have never created, shared, or uploaded any media targeting RSSB or its officials. The accusations appear to be completely false and seem part of a malicious plot against me.
2. On **05/07/2025**, I received a WhatsApp call from **8054988287**, where the caller introduced himself as **ASI Devinder Singh** from the Mohali Division. He claimed there was a complaint against me for allegedly using abusive language and hurt religious sentiments of rskb online. When I asked for a copy of the complaint, he refused to provide it.
3. Then on Monday, dated **07/07/2025**, I received a call from mobile no. **9877032845**, Sector 23, Police Station, Chandimandir, Panchkula, Haryana. They said they received a complaint against me regarding using abusive language against the R.S.S.B. senior sewadar, and it was an attempt to tarnish the organisation's name. In the complaint, they also said Radha Soami Satsang Beas is a religious organisation. The local police officials provided a copy of the notice and complaint through the mobile no. **8395035066 (Copy of the complaint and notice attached)**. I went to the police station and offered my full cooperation. I informed the police officials that I have **no connection with that Instagram account** and have not made, uploaded or circulated any such media. I have given my whole statement regarding the complaint parivad dasti no 314 dated 07/0/2025. I saw that piece of media; it was uploaded on Instagram ID bahadarsoorm (copy of the account attached & link of audio/video is <https://www.instagram.com/reel/DLkfgApO6DT/?igsh=MXZwM3R6NnN1Z3doag==> ). Furthermore, I told the police that it wasn't my account. I submitted my statement at the Sector 23 police station manually and also on that mobile no 8395035066 from which I received the complaint.

*Gaurav Sharma*

4. On 28/07/2025, I received another call from a mobile number 07248285727. He said "I'm from Uttarakhand Rudrapur," and he also falsely blamed me for a video hurting religious sentiments. This further indicates that a coordinated attempt is being made to harass me by fabricating complaints in different states.

I wish to clarify that I have **no involvement whatsoever** with any such Audio/video or post. I strongly believe that certain individuals are conspiring to register false criminal cases against me, damage my reputation, or trying to kill me in the name of religion.

I request you to:

- Kindly initiate a proper investigation into this matter.
- Identify and take action against those responsible for these false allegations and threats.
- Ensure the immediate removal of any such fake video or social media content to prevent further harm.
- Provide protection from further harassment and intimidation under the due process of law.

I have full faith in the police and the judiciary and believe in the rule of law. I sincerely hope that appropriate action will be taken at the earliest.

Thank you for your attention.

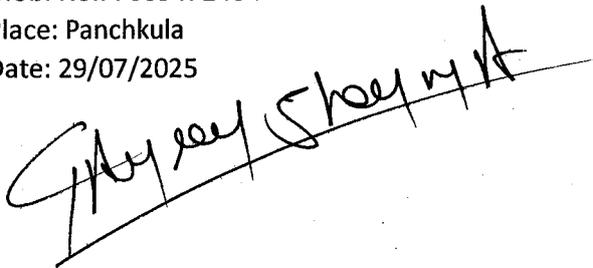
Yours sincerely,

Gaurav Sharma

Mob. No.: 7009472434

Place: Panchkula

Date: 29/07/2025

A handwritten signature in black ink, appearing to read 'Gaurav Sharma', is written over a horizontal line. The signature is slanted and somewhat stylized.

रसीद शिकायत

कार्यालय पुलिस आयुक्त, पंचकुला

क्रमांक संख्या 073

परिवार क्रमांक ..... दिनांक 29.07.21

परिवारी Shamber Sharma

पता Se-1205 Kanchka/9.

विषय Aigaimat Ro Sh. Sharma's Elderly Person  
जांच अधिकारी Complainant Bhanu शर्मा

मोबाईल नं०.....

हस्ताक्षर नाम R

फोन नं० 9119-2800353

Emergency helpline no. 112  
Drug info line No. 708-708-1100



901

## HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

### FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

#### प्रथम सूचना रिपोर्ट

1. **District (ज़िला):** PANCHKULA **P.S. (थाना):** CHANDIMANDIR **Year (वर्ष):** 2022  
**FIR No. (प्र.सू.रि. सं.):** 0003 **Date (दिनांक):** 03/01/2022  
 21:03

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	452
2	IPC 1860	506

3. (a) **Occurrence of offence (अपराध की घटना):**

- 1 **Day (दिन):** Intervening Days **Date from (दिनांक से):** 30/12/2021 **Date To (दिनांक तक):** 03/01/2022  
**Time Period (समय अवधि):** **Time From (समय से):** 10:00 hrs **Time To (समय तक):** 17:00 hrs

- (b) **Information received at P.S. (थाना जहां सूचना प्राप्त हुई):** **Date (दिनांक):** 03/01/2022 **Time (समय):** 20:50 hrs

- (c) **General Diary Reference (रोजनामचा संदर्भ):** **Entry No. (प्रविष्टि सं.):** 017 **Time (समय):** 03/01/2022  
 21:03 hrs

4. **Type of Information (सूचना का प्रकार):** Written



902

**HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)**

**FIRST INFORMATION REPORT  
(Under Section 154 Cr.P.C.)**

**प्रथम सूचना रिपोर्ट**

**5. Place of Occurrence**

**(घटनास्थल):**

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 7 Km(s) Beat No. (बीट सं.): बीट न. 3 बीडघग्घर

(b) Address (पता): RADHA SOAMI SATSANG,GHAR ,SAKET

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

**6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):**

(a) Name (नाम): balkar singh

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1977 (d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):

(g) Occupation (व्यवसाय):

(h) Address  
(पता):



# 903

## HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

### FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

#### प्रथम सूचना रिपोर्ट

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	secretary, panchkula -1, saketPANCHKULA, HARYANA, INDIA
2	Permanent Address	secretary, panchkula -1, saketPANCHKULA, HARYANA, INDIA

(i) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)
1	गौरव शर्मा		Father's Name: अशोक कुमार
2	अमित शर्मा		Father's Name: देव दास शर्मा

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Type (सम्पत्ति के प्रकार)	Sub Type (उप प्रकार)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):



# 904

## HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)

### FIRST INFORMATION REPORT (Under Section 154 Cr.P.C.)

#### प्रथम सूचना रिपोर्ट

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)
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#### 12. First Information contents (प्रथम सूचना तथ्य):

श्रीमान जी, दरखास्त दस्ती न0 360 दिनांक 30.12.2021 का सार इस प्रकार से है कि RADHA SOAMI SATSANG BEAS,PANCHKULA-1(SAKET) M.N0 9814115323, 9910044455 To, the station house officer police station chandimandir sub- complaint against gaurav Sharma and Amit Sharma R/sir With due to respect ,it is submitted that sh. gaurav Sharma and Amit Sharma, who are resident of panchkula, are one way or the other creating nuisance and indiscipline in the radha soami satsang ghar, saket (pkl-1) and forcibly entered into the satsang ghar premises without any reason for the last many days. today also when they were stopped to enter into the gate ,they shouted upon the sewadars, who are deputed on sewa, and threatened them as well as the functionaries of the satsang ghar. they forcibly entered into the satsang ghar by climbing the boundary wall. their behaviour are very rude and they all the time threatened the administrative committee of the satsang ghar that they will see all outside the satsang ghar. we humbly prayer that a suitable action be taken against them so that the atmosphere of the satsang ghar will not be disturbed. Thanking you yours faithfully sd/- balkar, balkar singh secretary, panchkula -1 (saket) area Chandigarh अज थाना:- दरखास्त उपरोक्त थाना में प्राप्त होने पर दरखास्त उपरोक्त के सार से सरेदस्त जुर्म जेर धारा 452,506 IPC का होना पाया जाने पर मुकदमा न0 03 दिनांक 03.01.2022 धारा 452,506 भा0द0स0 थाना चन्डीमंदिर दर्ज रजिस्टर किया जाकर नकल मिसल पुलिस मय असल दरखास्त आगामी तफतीश हेतू मन स0उ0नि0 की खुद की तहबील में रखी गई । प्रथम सूचना रिपोर्ट की प्रतियां तैयार करके बजरिया डाक अफसरानबाला की सेवा में भेजी जा रही है । हालात बारे प्रबन्धक अफसर को बजरिया फोन सुचित किया गया । रिकार्ड की पुर्ति विधि अनुसार की गई ।

#### 13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or ( या) Rank (पद): Asst. SI (Assistant Sub-Inspector)
- (2)



905

**HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)**

**FIRST INFORMATION REPORT  
(Under Section 154 Cr.P.C.)**

**प्रथम सूचना रिपोर्ट**

**Directed (Name of I.O.) (जांच अधिकारी का नाम):**

Pardeep kumar

**No. (सं.):** 827pkl **to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)**

**Directed (Mobile No. of I.O.) (जांच अधिकारी का मोबाइल नंबर):**

**(3) Refused investigation due to (जांच के लिए):** \_\_\_\_\_ **or (के कारण इंकार किया या)** \_\_\_\_\_ **District (ज़िला):** \_\_\_\_\_

**(4) Transferred to P.S. (थाना):**

**on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).**

**F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)**

**R.O.A.C. (आर.ओ.ए.सी.)**

**14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)**

**Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)**

**Name (नाम):** ARVIND KUMAR

**Rank (पद):** I (Inspector)

**No. (सं.):** PINSP

**15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):**



906

**HARYANA POLICE CITIZEN SERVICES (हरियाणा पुलिस नागरिक सेवा)**

**FIRST INFORMATION REPORT**  
**(Under Section 154 Cr.P.C.)**

**प्रथम सूचना रिपोर्ट**

Error: Subreport could not be shown.

## कब्जा रसीद

में, श्री राधास्वामी सत्संग ब्यास रजिस्टर्ड सोसायटी डेरा बाबा जमल सिंह, जिला अमृतसर {पंजाब} बखीरिया सचिव, पंचकला भीम सिंह पुत्र श्री हरदेवा राम, राधास्वामी सत्संग ब्यास शाखा पंचकला {हरियाणा} कोठी नं० 660 सेक्टर-9 पंचकला का निवासी हूँ जोकि मुझे राधा स्वामी सत्संग ब्यास डेरा बाबा जमल सिंह, रजिस्टर्ड सोसायटी जिला अमृतसर द्वारा ब्यय प्रस्ताव नं० 4347 दिनांक 11/11/97 मौजा बीड़ घघर तह० व जिला पंचकला में सुरक्षित वन भूमि तादादी 40.34 हे० जोकि प्रदेश सरकार, वन विभाग की मलकियत है, का भारत सरकार के पत्र क्रमांक 8-72/92 सफ०सी० दिनांक 6/1/98 द्वारा प्राप्त स्वीकृति व शर्तों अनुसार राधास्वामी सत्संग सेंटर सैटिंग कराने के लिये अधिकार प्राप्त है, जिस के अनुसार मैंने तादादी 478 बिघा 10 बिस्वा अर्थात् 40.34 हे० बनता है का मौजा पर कब्जा वन विभाग हरियाणा से बखरिया वनमण्डल अधिकारी मोरनी-पिन्जौर वनमण्डल पिन्जौर से इस रकबा में सलग्न माफिंग लिस्ट अनुसार निम्नलिखित जो वृक्ष छाड़े हैं का कब्जा भी सम्भाल लिया है। संस्था इनकी सुरक्षा करने में तथा भारत सरकार द्वारा लगाई गई शर्तों की अनुपम्वना करने की पाबन्द रहेगी।

क्र०सं०	किस्म वृक्ष	अण्डर	पंचसु	युवर्थ	तृतीय	डो-ए	डो-बी	एक-ए	एक-बी	कुल वृक्ष	कुल बाल्यस
1.	जेर	632	1322	139	10	3	-	-	-	2106	168.62
2.	बीक	105	29	2	-	-	-	-	-	136	2.02
3.	शोशम	75	279	282	64	18	-	3	-	721	121.53
4.	सफेदा	1	9	51	64	57	5	1	-	188	214.09
5.	कीकर	108	332	238	41	4	-	-	-	723	81.17
6.	विविध	167	151	105	16	7	2	-	-	448	44.71
<b>कुल सगेग</b>		<b>1088</b>	<b>2122</b>	<b>817</b>	<b>195</b>	<b>89</b>	<b>7</b>	<b>4</b>	<b>-</b>	<b>4322</b>	<b>632.14</b>

उक्त वृक्षों के अतिरिक्त इस क्षेत्र में 1128 सैपलिंग पौधोजो छाड़े हैं का भी ध्यान रखा जायेगा।

तिथि:- 24.3.98

श्रीम सिंह,  
सचिव राधास्वामी सत्संग ब्यास,  
पंचकला {हरियाणा}

S.F.O cum-  
Divisional Forest Officer  
Morri Pinjore, Forest Division  
Pinjore 134102

103/98  
Divisional Forest Officer  
Morri Pinjore Forest Division  
PINJORE 24/3/98

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परिचय पत्र

PUL  
P-715

R.O. P.K.L. No 620 दिनांक 13/12/97

उपरोक्त पत्र द्वारा जावकीस बच्चा सुझाविते वरु मे  
 जोरमेवा रायावावा/ ललका को सचानाहरया किया  
 जाता है उसमे खंडी वन सम्पदा की मार्किंग स्वार्थ  
 भागी गडि की इतने वनलेखक (3) का P. 6354  
 आदेश दिए थे कि इन वनो की सीमा लगाते  
 जो सुद 9040 से अनुमाना बाला लिया जात वया  
 भीमूत वॉल under Agency से अक्षिय 9 आक्ष मूले।  
 वामे 2 under Agency से सीमा आक्ष की जात।  
 इस म पश्चात P-6954 नुसार ने लिखा है  
 कि उत्तानिते वनो मे खंड वनो की मार्किंग  
 मने अचिरे माध्यमका।।। PUL में मलडिटे  
 कउमाते ल तयो मार्किंग वामे CEF (P)  
 मी मलडिटे मनी जात।

व०००३१० पंचशला का मनी गडि मार्किंग  
 वार्थ मासाराश निम्न आत है

Spb	Sapling	48	V	IV	III	IIA	IIB	IA	Total
Khair	195	497	999	136	10	3	-	-	1148 137.18
Euc.	16	-	2	48	63	57	5	1	=176 144.58
Misc	873	411	716	579	107	26	3	-	=1431 220.33
	1084	908	1717	763	180	86	8	1	=4747

P-169 | SPIO का  
 इसका Transitional Forest Office  
 Morni Pinjore, Forest Division  
 Pindar में है।  
 इसका पत्र Agency ने शपथ पत्र दिया हुआ है  
 कि वनो की सीमा नुसार की जात जात  
 मनी वार्थ। वामे इनका मार्किंग वामे परन्तु CEF (N)  
 ने पहले इनकी सीमा लगाते PUL में अनुमाना  
 करवाने हेतु लिया था। अब इनका विभागीय मलडि  
 जितने शासन में under करे लगे स्पष्टीकी  
 की व

803

क्रमांक:-

दिनांक:-

प्रेषक:-

वन संरक्षक, उत्तरी ।

सेवा में :- प्रधान मुख्य वन संरक्षक, हरियाणा, चण्डीगढ़

विषय:-

गांव बीड़ पट्टेर में ~~खखं~~ राधा स्वामी सतसंग व्यास को 40.34 हे० वन क्षेत्र का स्थानान्तरण करना ।

सन्दर्भ:-

आपका पत्र क्रमांक 42228 दिनांक 22-12-97

:::::

उपरोक्त विषय पर स्थानान्तरण किये जाने वाले प्रस्तावित वन क्षेत्र में जो वृक्ष खड़े हैं उनकी माफिंग लिस्ट एवं सारांश अनुसार संलग्न भेजते हुये अनुरोध है कि इन वृक्षों को कटवाने की स्वीकृति प्रदान करने की अनुकम्पा करें:-

क्र०सं०	प्रजाति	सैप्लिंग अ/स	पंचम	चतु	तृतीय	दो	ए	कुल वृक्ष	घनत्व
1.	खैर	195	497	999	136	10	3	1148	137.16
2.	सपेदा	16	-	2	48	63	57	176	194.58
3.	अन्य	873	411	716	579	107	26	1431	220.33
कुल		1084	908	1717	763	18	86	5747	

SPD cont-  
Divisional Forest Officer  
Mohi Pinjore, Forest Division  
Pinjore 134102

संलग्न / माफिंग लिस्ट

वन संरक्षक, उत्तरी परिमण्डल  
हरियाणा, पंचकुला । 8/1/98

पु० क्रमांक:- 2411-12

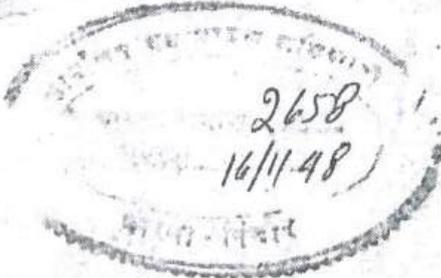
दिनांक:- 12-1-98

एक प्रति निम्न लिखित को :-

1. मुख्य वन संरक्षक, उत्पादन पंचकुला को माफिंग लिस्ट सहित आवश्यक कार्यवाही हेतु प्रेषित है ।

2. वन मण्डल अधिकारी मोरनी-पिनजौर को उनके पत्र क्रमांक 2625 दिनांक 30-12-97 के सन्दर्भ में सूचना & एवं आवश्यक कार्यवाही हेतु प्रेषित है ।

वन संरक्षक, उत्तरी परिमण्डल,  
हरियाणा, पंचकुला । 8/1/98



Kangra  
5  
15/1/98

बिगड़े जिगर फेफड़े खराब, जान लेवा होती शराब ।

हरियाणा सरकार

इस (सका) नं P-243 व 259-61 काउन्सिल  
न जापके मरणा भी शामिल है तथा क्लिनिकल रिकॉर्ड  
Figs वी निर लुप्त मो दौका मरणा मा लिसलजा  
मो (बीकरी) मो शरीर काउन्सिल उपचार का दे  
दिया जागा है

इस (सका) नं P-717-797  
एल गार्मिंगा मरणा प्राप्ति हुई है उस काउन्सिल  
इसको भी निचरा निचरा है

कै.सि. पुजाती supply प्यु II IV III IA IB total

1. रक्त	195	497	999	136	10	3	-1148=137-16
2. लसीका	16	-	2	48	63	57	5=176 194-58
3. अन्य	873	411	716	579	107	26	3=1431 220-32
	<u>1084</u>	<u>908</u>	<u>1717</u>	<u>763</u>	<u>180</u>	<u>86</u>	<u>8</u> 552-07

इस भी (सका) नं CF/PLP नं P-799, 803 काउन्सिल  
दो गैर रिकॉर्ड । इसको (बीकरी) मरणा निराप  
कामो करे । करते है

इस (सका) नं कुछ रिकॉर्ड म गार्मिंगा शीष है  
। इसको कामो जापना भी जारी है । इस वरत  
समय तक दोगा का (उपक) रमना जो दिया जागा है  
बना दिया जागा है

SPIO cum-  
Divisional Forest Officer  
Morri Pinjore, Forest Division  
Pinjore 134102

जैसे एल नि तथा Figs लुप्त होना भी  
मरि उपचार का दिया जागा है ता इन पर  
निर्वाण एल रिकॉर्ड इत्यादि लेना जागा

116

बिगड़े जिगर फेफड़े खराब, जान लेवा होती शराब ।

हरियाणा सरकार

Puc Pcef No 47 229 अ- 6/298  
839

Puc Ro. PKL No 770 अ- 10/298  
841

Puc I कंधार, पंचकुला काल P. 803 पल  
839 प्रमुकको का रायालवासी पठलाको  
दिता जान बाबु बसवा के लई कला की  
माछे का प्रताप गेजा था । जेस पल कव  
PCEF ने मातसकाल की लीखी कडला  
मापवाही मल दत । लीखा है

अवलागनाची  
नेही कला  
म. 18/11/98

Puc II  
841

RO PKL न व कापा मारकि मल का लीख  
ने लीखे इस क्षेत्र के कव कुल 5451 अक्ष  
काते है यदि आदेशा दल कला की पावती  
उपमीकारे प्राप्ति कल की लगी

SPIO cum  
Divisional Forest Officer  
Morni Pinore, Forest Division  
Pinore 134102

आदेशाची  
मल दत  
म. 18/11/98  
म. 18/11/98

RO पंचकुला के पन काको 86619010 11/3/98  
कला लगी लगी का ABSTRACT प्राप्ति दु शा है  
कला, लला अला कला वली प्राप्ति अवलागनाची  
एव आउमीदनाची प्राप्ति है 11/3/98

डास डी

# ABSTRACT OF MARKING LIST OF BIR GHAGGAR FOREST (PANCHKULA RANGE)

S.R.NO.	SPECIES	SEPLING	U/S	V	IV	III	IIA	II-B	IA	IB	-	TOTAL TRES.	TOTAL VOL.
1.	KHAIK	221	632	1322	139	10	3	-	-	-	-	2327	168.62
2.	TEEK	222	105	29	2	-	-	-	-	-	-	358	2.02
3.	SHISHAM	295	75	279	282	64	18	-	3	-	-	1016	121.53
4.	EUCALYPTUS	16	1	9	51	64	57	5	1	-	-	204	214.09
5.	KIKAR	123	108	332	238	41	4	-	-	-	-	846	81.17
6.	MISC.	251	167	151	105	16	7	2	-	-	-	699	44.71
	TOTAL	1128	1088	2122	817	195	89	7	4	-	-	5450	632.14.

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S.P.O. cum:  
Divisional Forest Officer  
Morni Pimpore, Forest Division  
Pimpore 134102

*Phaema*  
Range Forest Office  
PANCHKULA

1139

सेवा में

परमादरणीय मुख्य मंत्री जी,  
हरियाणा सरकार, चण्डीगढ़।विषय:- डेरा राधा स्वामी बीडू घग्गर नजदीक चण्डीमन्दिर के सतसंगियों द्वारा  
वन विभाग के कर्मचारियों से मिलकर गांव वासियों को नाजायज तंग करना।

श्रीमान जी

आपसे हम गांववासियों की करबद्ध प्रार्थना है कि यह गांव 1920 ई० से बसा हुआ है। इस गांव की आबादी करीबन 10,000 है और 750 के करीब कच्चे बक्के मकान बन चुके हैं। इस गांव के वासी ज्यादातर हरिजन जातियों से सम्बन्धित हैं और यह गांव कांग्रेस समर्थक हैं। इस गांव में आपकी सरकार द्वारा स्कूल ट्यूबवैल वगैरा गांव वासियों की सुविधा के लिये बनवाये हुए हैं।

पिछले करीब 7-8 महीने से इस गांव के बाहर घग्गर नदी के किनारे कुछ जमीन में राधा स्वामी डेरे की स्थापना की गई है और इन्होंने यहां पर कुछ मकान इत्यादि भी बना लिये हैं। पिछले 10-15 दिन से डेरा राधा स्वामी के सतसंगी कह रहे हैं कि इस गांव की रिहायशी जमीन इत्यादि सब हमने सरकार यानि वन विभाग से खरीद ली है या रदो बदल कर ली है और यह गांव हम जल्दी से खाली करवा रहे हैं जिससे गांव वासियों के दिल में एक भय और आतंक समाया हुआ है। पिछले करीब एक सप्ताह से अगर गांव में कोई भी अपने घर में एक हैंडपम्प भी लगवता है तो यह लोग जंगलात महकमा पिंजौर के कर्मचारियों को लेकर उसको रोक देते हैं। जबकि पानी जीवन का एक अंग है। यहां पर इस प्रकार की कई घटनाएं घट चुकी हैं और अगर गांव के निवासी डेरा राधा स्वामी की तरफ से जाते हैं तो इन्होंने जो सेवादार रखे हुए हैं वह गांव वासियों से बदतमीजी से पेश आते हैं क्योंकि यह सारे ही सेवादार 18-25 साल की उम्र के बीच के हैं। गांवकी मुख्य रास्ता इस डेरे की तरफसे ही जाता है।

अतः हम ग्राम वासियों की आपसे करबद्ध प्रार्थना है कि आप इस मामले में व्यक्तिगत रुचिलेकर तत्काल कारवाई करने का कष्ट करें ताकि गांव वासियों और डेरा राधा स्वामी के सतसंगियों के बीच झगडा ना हो और कोई जान माल का नुकसान न हो करना यहां पर यह सब होने का पूरा-2 अदंशा है।

SPIO  
Divisional Forest Officer  
Morri Pinjore, Forest Division  
Pinjore 134102

248

914

हम उम्मीद करते हैं कि आप इस मामले पर फौरन कार्रवाई करने की कृपा

करेंगे।

आपकी अति कृपा होगी।

द. सुब्रह्मण्यम व रत्नदेव सिंह फोरिस्टर  
यह दोनों ही ज्येष्ठ राज्यस्वामी का  
नाम लेकर तय कर रहे हैं।

कमलसामुद्र 13/6/92

✓ प्रतिलिपि मुख्य वनपाल हरियाणा सरकार, वन विभाग को सूचनाार्थ और आवश्यक कार्यवाही हेतु प्रस्तुत है।

द. क्र. 6768-69

दि 29/6/92

यह कार्य वन पालक उन्नीस वी. के. के. औरनी  
का पुत्र रत्नदेव सिंह नामक है।

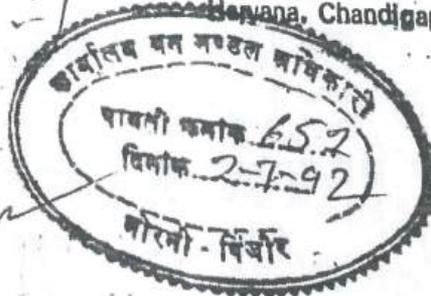
S. P. Singh cum-  
Divisional Forest Officer  
Morni Pinjore, Forest Division  
Pinjore 134102

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29/6/92

Principal Chief Conservator of Forests  
Hararyana, Chandigarh.



F.D.  
30/6/92

24-6-92

क्र. क्रमांक: - 2296

दिनांक 17-7-92

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यह कार्य वन पालक उन्नीस वी. के. के. औरनी  
का पुत्र रत्नदेव सिंह नामक है।

946

345

सेवा में,

परमादेशीय मुख्य मंत्री जी,  
हरियाणा सरकार, चण्डीगढ़ ।



सेवा

विषय:- डेरा राधा स्वामी बीड घग्गर नदी नजदीक चण्डीगढ़ के सतसंगियों द्वारा वन विभाग के कर्मचारियों से मिलकर गांव वा सियों को नाजायज तंग करना ।

श्री मान जी,

आपसे हम गांव वा सियों की करबद प्रार्थना है कि यह गांव 1920 ई0 से बना हुआ है । इस गांव की आबादी तकरीबन 10,000 है और 750 के करीब स्र कच्चे पक्के मकान बने हुये हैं । इस गांव के वासी ज्यादातर हरिजन जातियों से सम्बन्धित हैं और यह गांव कायेश समर्थक हैं । इस गांव में आपकी सरकार द्वारा स्कूल ट्यूबवेल बौरा गांव वा सियों की सुविधा के लिये बनवाये हुए हैं ।

पिछले करीब 7-8 महीने से इस गांव के बाहर घग्गर नदी के किनारे कुछ जमीन में राधा स्वामी डेरे की स्थापना की गई है और इन्होंने यहाँ पर कुछ मकान इत्यादि भी बना लिये हैं । पिछले 10-15 दिन से डेरा राधा स्वामी के सतसंगी कर रहे हैं कि इस गांव की रिहायशी जमीन इत्यादि सब हमने सरकार या नि वन विभाग के खरीद ली है या रद्दोबदल कर ली है और यह गांव हम जल्दी से खाली करवा रहे हैं ~~जिससे गांव वा सियों के दिल बदल कर ली है और यह गांव हम जल्दी से खाली करवा रहे हैं~~ जिससे गांव वा सियों के दिल में एक भय और आतंक प्र समाया हुआ है । पिछले करीब एक सप्ताह से अगर गांव में कोई भी अपने घर में एक हैंडपम्प भी लगवाता है तो यह लोग जंगलात महकमा पिंजौर के कर्मचारियों को लेकर उसको रोक देते हैं । जबकि पानी जीवन का एक अंग है । यहाँ पर इस प्रकार की कई घटनाएं घट चुकी हैं और अगर गांव के निवासी डेरा राधा स्वामी की तरफ से जाते हैं तो इन्होंने जो सेवादार रखे हुए हैं वह गांव वा सियों से बदतमीजी से पेश आते हैं क्योंकि यह सारे ही सेवादार 18-25 साल की उम्र के बीच के हैं । गांव की मुख्य रास्ता इस डेरे की तरफ से ही जाता है ।

अतः हम ग्राम ~~वा सियों~~ वा सियों की आपसे करबद प्रार्थना है कि आप इस मामले में व्यक्तिगत रूपि लेकर तत्काल कार्रवाई करने का कष्ट करें ताकि गांव वा सियों और डेरा राधा स्वामी के सतसंगियों के बीच झगडा ना हो और कोई जान माल का नुकसान न हो वरना यहाँ पर यह सब होने का पूरा-2 अर्थना है । हम उम्मीद करते हैं कि आप इस मामले पर फौरन कार्रवाई करने की कृपा करेंगे ।

आपकी अति कृपा होगी ।

नोट: सुरिन्द गार्ड व ब्लदेव सिंह फौ  
यह दाना ही ज्यादा राधास्वामी  
का नाम लेकर तंग करते हैं ।

बक्सा राम  
13.6.92

प्रतिलिपि मुख्य वनपाल, हरियाणा सरकार, वन विभाग को सूचना र्व और आवश्यक कार्रवाई हेतु प्रस्तुत है ।

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पू0 क्रमांक: 6768-69 दिनांक: 29.6.92  
एक प्रति व0पा030 व0म030, मोरनी को तुरन्त रिपोर्ट भेजने हेतु प्रेषित है ।

765  
17-7-92

हस्ता/-  
प्रधान व0पा0हरियाणा,  
चण्डीगढ़ ।

पू0 क्रमांक:- 3572 दिनांक: 15-7-92  
एक प्रति वन मण्डल अधिकारी मोरनी को तुरन्त रिपोर्ट भेजने हेतु प्रेषित है ।

वनपाल, उत्तरी परिमण्डल,  
हरियाणा, पंचकुला ।

FR  
17/7/92

S.P.O. Comd-  
Divisional Forest Officer  
Morri Pinjore, Forest Division  
Pinjore 134102

GOVERNMENT  
OF HARYANA

क्रमांक: 2625

दिनांक: 30-12-97

प्रेषक: व०म०अ०, मोरनी ।

सेवा में: वन संरक्षक उत्तरी परि०,  
हरि० पंचकुला।

विषय: गाँव बोड़ धर में राधास्वामी सत्संग ब्याप्त को 40.34 हेक्टर वनक्षेत्र का स्थानान्तरण करना।

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उपरोक्त विषय पर स्थानान्तरण किये जाने वाले रकवा में छोड़े वृक्षों को मार्किंग सूची वन राजिक अधिकारी, पंचकुला ने तैयार करके भेजा है, जिस को प्रति संलग्न है। इस प्रस्ताव में <sup>उपरोक्त</sup> उपरोक्त द्वारा दिनांक 16.8.91 को समय पत्र दिया था कि इस क्षेत्र में छोड़े वृक्षों को कोमत अदा कर दें तथा छोड़े वृक्षों को काटा नहीं जायेगा। आपके पृ०क्रमांक 1787-88 दिनांक 3.11.97 द्वारा स्वोक्त क्षेत्र में छोड़े वृक्षों को वाल्यूम सूची तैयार करके कोमत लगा कर प्रधान मुख्य वन संरक्षक, हरियाणा से स्वोक्ति का प्रस्ताव भेजे हेतु लिखा था ताकि उपरोक्ता से वृक्षों को कोमत देने बारे कार्यवाही को जा सके। परन्तु आप द्वारा अब अने पत्र क्रमांक 7419 दिनांक 27.11.97 द्वारा निर्देश दिए हैं कि प्रस्तावित सुरक्षित वनक्षेत्र में जो वृक्ष छोड़े हैं, उनको मार्किंग सूची तैयार करके उचित माध्यम द्वारा कटाई के लिए प्रधान मुख्य वनक्षेत्रसंरक्षक, हरियाणा चण्डोगढ़ को अनुमति प्राप्त करें और मार्किंग सूची मुख्य वन संरक्षक, उत्पादन को दें। अतः इस प्रकार प्रस्ताव में भिन्नता आई है। इस के इलावा अभी भारत सरकार से फारमल स्वोक्ति भी अपेक्षित है कि भारत सरकार किन शर्तों पर फारमल स्वोक्ति देगी। इस बारे कृपया स्थिति का अध्ययन करते हुए स्थानान्तरण किए जाने वाले रकवा में छोड़े वृक्षों का उचित निर्णय लेकर सूचित करें। मार्किंग सूची में अन्ध साईज के वृक्ष भी हैं क्या उनको कटाई करवाना उचित है।

संलग्न/उपरोक्त

S.P.O. (P)  
Divisional Forest Officer  
Morini Pinjore, Forest Division  
Pinjore 134102

*[Handwritten Signature]*

*[Handwritten Signature]*  
वन मंडल अधिकारी,  
मोरनी-पिंजौर वन मंडल,  
पिंजौर।  
29/12/97 29/11/97

76

सापता लगाने हेतु R.O. Panchkula के इलाकी गिनती  
 माला ली जाए तथा R.O. Raipur Rami के भी  
 सूख लिया जाए कि गाल मसला के मासिक  
 रकवा पौधारोपरा के उपयुक्त है या नहीं, यदि  
 तदाउला उलाक देना किया जायके  
 अगली मनाची लर मादिवाची

H/A (उ.व. पा.)  
 [Signature]

11/6/91

26/6/91  
 7/6/91

I Puc R.O. Panchkula No 134-26/6/91.

21.

II Puc R.O. Raipur Rami No 162-25/6/91.

Puc I

R.O. Panchkula ने संथा लानी ललंग में  
 हेतु ली जाते वाली धातारते खान में लीव  
 (नम्पदा की गार्किंग बिचि लेनी है। बिचि  
 उलाक काग वाल नजापन मज्जा रकवा में  
 रकवा की बिचग अलग बिचि में लनाके  
 लेनी है। इसके कलावा जा पौधारोपरा  
 1990-91 का किता फुका है की  
 बिचग की है। जा गिनत उलाक में है

SPIC  
 Divisional Forest Officer  
 Mohi Pinore, Forest Division  
 Pinore 134102

किसी प्रकार अन्तर्गत	IV	III	IIA	Total	Value		
① शरीर	84 ✓ <u>84</u>	494 ✓ <u>505</u>	96 ✓ <u>108</u>	33 ✓ <u>34</u>	24 ✓ <u>710</u> 734	2.91 15.0 68.1	
② कंकाल	2 ✓ <u>171</u> 173	15 ✓ <u>247</u> 262	3 ✓ <u>139</u> 142	9 ✓ <u>9</u>	9 ✓ <u>527</u> 587	1.32 40.54 41.86	
③ खर	- ✓ <u>182</u> 182	1 ✓ <u>286</u> 287	30 ✓ <u>30</u>	4 ✓ <u>4</u>	- ✓ <u>522</u> 523	0.6 23.64 23.70	
④ छत्ता	- ✓ <u>3</u> 3	21 ✓ <u>96</u> 117	10 ✓ <u>72</u> 82	1 ✓ <u>76</u> 77	9 ✓ <u>9</u>	32 ✓ <u>257</u> 288	6.04 125.48 131.52
⑤ विविध	1 ✓ <u>19</u> 20	69 ✓ <u>72</u> 141	14 ✓ <u>31</u> 45	2 ✓ <u>10</u> 12	- ✓ <u>86</u> 132 ✓ 218	7.24 14.36 21.60	
कुल	3 ✓ <u>459</u> 462	117 ✓ <u>1195</u> 1312	39 ✓ <u>368</u> 407	4 ✓ <u>132</u> 136	- ✓ <u>13</u> 13	163 ✓ <u>2167</u> 2330	17.54 269.22 286.77

उक्त प्रकार के इलाके 1150 रैट पैरल साइड के तहत वर्ष (1990-91) के लिए 12000 रैट के sampling 10 Heed में रूटिंग की जा रही है।

Part II वनरक्षक नापडु रखागी ल बंधा गया था कि उक्त

लक्ष्य वीर बहाल क्षेत्र के वृद्ध गाय मंडला में शामिल न करना जारी रखें व वृद्ध क्षेत्रों में

का कि क्या कायदे रकवा मौजूद मुलादेरा है

का कि क्या ऐसा क्षेत्र है जिनमें वृद्ध क्षेत्रों में

के 4570 10 के लाभ लगाए गए हैं कि उक्त

पर किसी के प्रस्ताव नहीं है कि उक्त

S.P.O. cum-  
Divisional Forest Officer  
Morni Pinjore, Forest Division  
Pinjore 134102

किसी प्रकार अन्तर्गत	IV	III	IIA	Total	Value	
① शरीर	84 ✓ 494 ✓ 578	12 ✓ 96 ✓ 108	33 ✓ 34	3 ✓ 3	24 710 ✓ 734	2.91 15.0 68.1
② कंकाल	2 ✓ 171 ✓ 173	15 ✓ 247 ✓ 262	3 ✓ 139 ✓ 142	9 ✓ 9	9 ✓ 527 ✓ 537	1.32 40.54 41.86
③ खर	182 ✓ 182	1 ✓ 286 ✓ 287	30 ✓ 30	4 ✓ 4	1 522 523	0.6 23.64 23.70
④ छाल	3 ✓ 3	21 ✓ 96 ✓ 117	10 ✓ 72 ✓ 82	16 ✓ 77	9 ✓ 9 257 ✓ 288	6.14 125.48 131.62
⑤ विविध	19 ✓ 20	69 ✓ 72 ✓ 141	14 ✓ 31 ✓ 45	2 ✓ 10 ✓ 12	86 132 ✓ 218	7.24 14.36 21.60
कुल	3 ✓ 459 ✓ 462	117 ✓ 1195 ✓ 1312	39 ✓ 368 ✓ 407	4 ✓ 132 ✓ 136	13 2167 ✓ 2330	17.544 269.238 286.77

उक्त प्रकार के इलाके 1150 रैट प्ले साइज के वन वर्ष (1990-91) के लिए 12000 रैट के sampling 10 Hect- में रैट के रिपोर्ट की है।

Part II वनराज्य के मापदूर रागी ल बंधा गया था कि उक्त

लक्ष्य वीस बराल क्षेत्र के वृद्ध गाय मंडला में शामिल नमवा लरीक नल बदला के क्षेत्राधारी है तथा

था कि था काचिते नमवा मावल मलादेश है तथा कितना ऐसा क्षेत्र है 1 जीन के मल (स्था) नमवा

स्थागत है तो उक्त वीस लक्ष्य लक्ष्य है तथा RO. के रिपोर्ट की है कि काचिते नमवा मावल क्षेत्र के 4570 10 के लाभ लाता है यह प्रति मल पल किली के प्रयोग के वर्ये रैट के उदरती

S.P.O. cum-  
Divisional Forest Officer  
Morni Pinjore, Forest Division  
Pinjore 134102

267

Abstract trees and plants standy in the Bir Chaghar protect forest in which the area proposed to be transferred to Raha Sawani Satsang Pendera Gora Jainal Singh)

Sp.	Class.					Total	Volume m <sup>3</sup>
	VI	V	IV	III	II A		
Shisham	84	505	108	34	3	734	63.29
Kikar	173	262	142	9	1	587	41.96
Khair	182	287	39	4	-	512	23.70
Mis.	3	117	82	77	9	288	131.422
Misc.	20	141	45	12	-	218	21.60
<b>Total :-</b>	<b>462</b>	<b>1311</b>	<b>407</b>	<b>136</b>	<b>13</b>	<b>2330</b>	<b>265.772</b>

Note :-

In addition to the above trees, 1150 pole size and 1200 sapling of species Catechue planted during 1990-91 in 20 Hact. are are standing in the p proposed area.

S P I O cum  
 Divisional Forest Officer  
 Morvi Pinjora Forest Division  
 Pinjora 134102

Divisional Forest Officer,  
 Morvi-Pinjora Forest Divn.,  
 Pinjora

*[Handwritten signature]*

267

Abstract trees and plants standy in the Mir Ghaghar protected forest in which the area proposed to be transferred to Raha Sawani Satsang (near Dera Guru Jaimal Singh)

Spp.	Class.					Total	Volume m <sup>3</sup>
	VI	V	IV	III	II A		
Shisham	84	505	108	34	3	734	69.19
Kikar	173	262	142	9	1	587	41.86
Khair	182	287	30	4	-	503	23.70
Bac.	3	117	82	77	9	288	131.422
Misc.	20	141	45	12	-	218	21.60
<b>Total :-</b>	<b>462</b>	<b>1312</b>	<b>407</b>	<b>136</b>	<b>13</b>	<b>2330</b>	<b>286.772</b>

Note :-

In addition to the above trees, 1150 pole size and 1200 sappling of acacia Catechus planted during 1990-91 in 10 Hact. area are standing in the proposed area.



Attested  
 S.P.O. cum-  
 Divisional Forest Officer  
 Morvi Pinjora, Forest Division  
 Pinjora, 134102

Divisional Forest Officer,  
 Morvi-Pinjora Forest Divn.,  
 Pinjora.

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प्रीषण! व० रा० अ०

पंचलूला

सेवा

व० रा० अ०

मोरनी, पिंजौर

क्रमांक:- 134

दिनांक:- 24/6/91

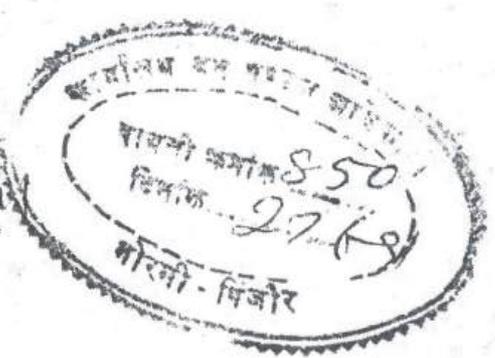
विषय:- Transfer of Land of Bir Gagger Forests for Radha Sawani Satsang Beas.

संदर्भ:- आपका पत्र क्रमांक 1373 दिनांक 11.6.91

उपरोक्त विषय के सम्बन्ध में बीर गग्गर के वांछित क्षेत्र में मौजूद परजाब वृक्षों की सुरक्षित क्षेत्र में रखे वृक्षों की गिनती करके माफिया सूची को चार प्रतियाँ आगामी आतशपत्र जापनाही हेतु आपकी सेवा में प्रेषित है। अन्तर साईज की सूची भी माफिया लिस्ट के अन्तर्गत में लिखी हुई है तथा पिछले दो वर्षों के जो माफिया के पौधे हैं। उनमें चार दिए गये हैं। अगले आ. छा. के अन्तर्गत की जात दिनांक साथ सत्यापन हेतु

*[Signature]*  
व० रा० अ०  
पंचलूला

F O  
27/6/91



SPI *[Signature]*  
Divisional Forest Officer  
Morani Pinjore, Forest Division  
Pinjore 134102

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इतका अवलोकन करके आगामी कार्यवाही हेतु प्रेषित है ।

तलमन/उपरोक्त ।

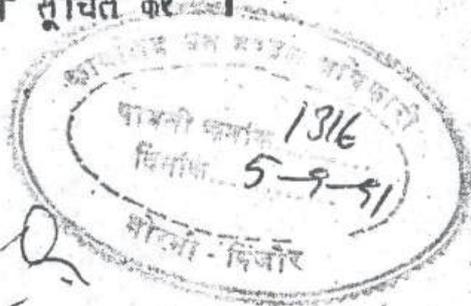
वन्माल, उत्तरी परिमण्डल,  
हरियाणा, पंचकुला ।

पू० क्रमांक: 1180

दिनांक:- 3-9-91

एक प्रति व०म०अ०, मोरनी को उनके पत्र क्रमांक 774 दिनांक 7-8-91 तथा पत्र क्रमांक 851 दिनांक 26-8-91 के संदर्भ में भेजी जाती है । वह स्पष्ट करें, क्या जो क्षेत्र गृहम में लाये का वन विभाग को दिया जा रहा है, वह सुरक्षा की दृष्टि से उचित है या नहीं है । यह स्थिति उनको पहले ही स्पष्ट करनी चाहिये थी जो अब वापिस डाक द्वारा सूचित करें ।

करण/29.



वन्माल, उत्तरी परिमण्डल,  
हरियाणा, पंचकुला ।

FR  
5/9/91

SPTO cum-  
Divisional Forest Officer  
Morni Pinjore, Forest Division  
Pinjore 134102

*[Handwritten signature]*

क्रमांक :  
दिनांक :  
प्रेषक : वनमाल उत्तरी । सेवा में: प्रधान मुख्य वनमाल, हरियाणा,  
चण्डीगढ़ ।  
विषय : राधा स्वामी डेरा ब्यास के लिए बीड घघर सुरक्षित वन से भूमि का  
स्थानान्तरण करना ।  
संदर्भ : इस कार्यालय का पत्र क्रमांक 1179 दिनांक 3.9.91 ।

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उपरोक्त विषय के सम्बन्ध में वन मण्डल अधिकारी, मोरनी ने सूचित किया है कि जो क्षेत्र बीड घघर की भूमि के बदले में ग्राम मंडलोमें दी जा रही है। वह सुरक्षा की दृष्टि से उचित है। इस इसके साथ सरकारी वन लगता है।

— ६२८१ —  
वनमाल उत्तरी परिमण्डल,  
हरियाणा, पंचकुला ।

पृ० क्रमांक : 1351

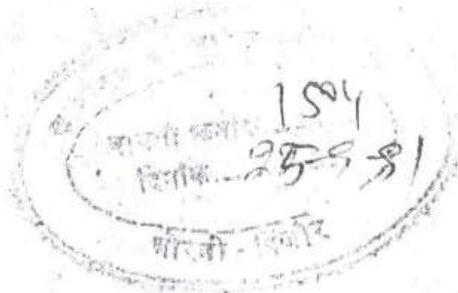
दिनांक : 24 8 91

एक प्रति वन मण्डल अधिकारी, मोरनी को उनके पत्र क्रमांक 1008 दिनांक: 18.9.91 के संदर्भ में प्रेषित है ।

P=205

— 312 —  
वनमाल उत्तरी परिमण्डल,  
हरियाणा, पंचकुला ।

Kanup  
25/9/91



SP16 cum-  
Divisional Forest Officer  
Morri Pinjore, Forest Division  
Pinjore 134102

— 216 —

क्रमांक: 1008

दिनांक: 16-9-91

प्रेषक: व०म०अ०मोरनी, पिंजौर।

सेवार्थ: क० पाल उत्तरी परि०।  
हरियाणा, पंचकुला।विषय: राधा स्वामी डेरा ब्यात के लिये बीड़ छागधार सुरक्षात क से  
भूमि का स्थानान्तरण करना।

संदर्भ: आपका पृ०क्रमांक 1180 दिनांक 3-9-91।

...

उपरोक्त विषय पर आपको सूचित किया जाता है कि क० राजिक  
अधिकारी, रायपुर रानी को रिपोर्ट अनुसार <sup>जाति</sup> सौमित्र रकबा पीछारोपण  
के योग्य त्था सुरक्षा को दृष्टि से उचित है इसके साथ सरकारों क लगत  
है।

क० मंडल अधिकारी  
मोरनी पिंजौर क० मंडल,  
पिंजौर।

13/9/91 104 12/9/91

SPI (cum-  
Divisional Forest Officer  
Morri Pinjore, Forest Division  
Pinjore 134102

*[Handwritten Signature]*

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13)

क्रमांक. 774

दिनांक:- 7-8-91

प्रेषक:- वनमंडल अधिकारी  
मोरी

लेनाग:- वनपाल (3)  
पंचकुला

विषय:- सोपासागी लक्ष्य डेरा वनाल के लिए वीडियो  
सुरक्षित वन से अधिक विनाशकारी भला

संदर्भ:- आपका पृष्ठ क्रमांक 2061 दिनांक 4-6-91.

उपरोक्त विषय पर आपको ज्ञात कि संदर्भित  
पत्र क्रमा संख्या 2061 के वन (सुरक्षण) अधिनियम 1980 के  
तहत प्रांत की प्रांत प्रांतों में भी जारी है। इस प्रकार  
के वनल जाग मंडल में संस्था 2000 के लिए लक्ष्य  
जो कि आज राजपुरा के सुरक्षित रूप 2009 के प्रांत  
लगती है। यदि किसी आदमी कडचन के कारण मंडल  
की अधिकता जा दी जा सकती है संस्था प्रांतिक वीडियो  
के सुरक्षित वन का कथन विशेष जो निगमांतरण होगा  
दैनिकी लक्ष्य है अथवा नहीं अथवा लक्ष्य पर  
जंगल के साथ लक्ष्य जो वन के लिए है। अतः  
उक्त केल पर अगामी आवश्यकता निर्धारित है  
प्रति है।

(पल्लव) उपरोक्त

1/1/91  
वनमंडल अधिकारी  
मोरी  
7/8/91

S. D. B. cum-  
Divisional Forest Officer  
Morni Pinyore, Forest Division  
Pinyore 134102

16

सापता लगाने हेतु R.O. Panchkula के इलाकी गिनती  
 कला ली जाए तथा R.O. Raipur Rani के भी  
 प्रश्न लिखा जाए कि गाल मसला के कार्बन  
 सेवा पोषारोपण के उपयुक्त है या नहीं, यदि  
 तदाउहा उपलब्ध है या नहीं लिखा जायके  
 अगली मनाजी लन कारिवाजी

M/A (उ. व. पा.)  
 [Signature]

11/6/91

26/6/91  
 7/6/91

I Puc R.O. Panchkula No 134-21- 26/6/91.

II Puc R.O. Raipur Rani No 162-21- 25/6/91.

Puc I

R.O. Panchkula ने संस्था लाने लालंग में  
 ही ली जाने वाली धातुओं के खनिज में लक्ष्य  
 (नमूना की गारिंग बिचि लेनी है। बिचि  
 उलम काग वाल नमूना सेवा सेवा में  
 प्रदा की बिचि अलग बिचि में लेना लेना  
 लेनी है इसके कलावा जो पोषारोपण

SPIC  
 Divisional Forest Officer  
 Mohi Pinore, Forest Division  
 Pinore 134102

1990-91 का 1 किटा फुका है की  
 बिचि की है। जो कि कि उका से है



पेदावाल सुत्री करीबवा खेले हे तथा डिडांगम तथा  
 र्वेक इत्यादी मी Plantation social forestry  
 कायदेक वरवीं सुद्धे जोरकरा खाली हे वध  
 मी पोषारोपण के अर्थ हे, तथा सुद्धे  
 मी दृष्टि ले मी अर्थ हे

उक्त संस्था का आविषक वनपाल अर्थी  
 स प्राम सुद्धे मी लिखा हे कि वरवीं  
 संस्था संस्थानाथ का वन (संस्था) काधिकार  
 1980 के तहत तैपाल कोक मीजा जात,  
 मधे संस्था मीस धरवा के ल लगभग 100 एकड  
 मीस लीना चाहती हे तथा वरवीं वदल  
 मंडला के मीस देगी तथा जो सुद्धे  
 को लयवे तथा पोषारोपण मधे वध  
 मी देगे का लदक हे मीसा  
 अवलोकन मधे अर्थे आदेश दे कि  
 मीसा उताव म तैपाल कोक वनपाल  
 मी मीस डिमा मधे

आदेशाधी  
 म/म. उ. व. मी  
 वध

S. D. O cum-  
 Divisional Forest Officer  
 Mohi Pinjore, Forest Division  
 Pinjore 134102.

28/6/91  
 28/6/91

क्रमांक:- 382

दिनांक:- 25-6-98

प्रेषक:- व0म0अ0, मोरनी । सेवा में:- वन संरक्षक, उत्तरी परी0,  
हरियाणा, पंचकुला ।

विषय:- डायवरगन आफ 40. 34 है0 सुरक्षित वनक्षेत्र गांव बीड़ घग्गर का राध-स्वामी  
सतसंग श्रद्धासू की देने बारे ।

सन्दर्भ:- प्र0मु0व0सं0, हरियाणा का प्र0क्रमांक डी-तीन-268/8569 दिनांक 25.6.98

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उपरोक्त विषय पर आपको सूचित किया जाता है कि उपभोक्ता संस्था द्वारा  
अ इस वनक्षेत्र के बदले गांव मण्डलाये 80.94 है0 नॉन-फोरेस्ट लैण्ड दी गई थी जिसको  
हरियाणा सरकार वन विभाग की अधिसूचना संख्या का0अ0-132/के0अ0-16/27/धा0-29/98  
दिनांक 16.9.1998 द्वारा भारतीय वन अधिनियम 1927 की धारा-29 के अ तहत सुरक्षित  
वन घोषित करवाया जा चुका है ।

भारत सरकार के पत्र-दिनांक 6.1.98 द्वारा दी गई स्वीकृति अनुसार  
उ भोक्ता द्वारा 16,86,615/- रुपये की क्षतिपूर्ति पौधारोपण तथा दो साल का रख-  
रखाव खर्च सहित गांव मण्डलाये में 80.94 है0 क्षेत्र में क्षतिपूर्ति पौधारोपण करवाया जाना  
था । परन्तु जैसाकि इस कार्यालय के पत्र-क्रमांक 1462-63 दिनांक 5.11.98 द्वारा आपको  
सूचित किया जा चुका है कि गत वित्तीय वर्ष में गांव मण्डलाये में 50 है0 क्षतिपूर्ति पौधा-  
रोपण करवाया गया, शेष 30 है0 रकबा मण्डलाये के स्थान पर आर-64, सी0-2 में 20  
हेक्टेयर व आर-70 सी0-6, डी0पी0-247 में 10 है0 कुल 30 है0 रकबा में क्षतिपूर्ति  
पौधारोपण करवाया गया । इस स्थिति में कृपया विचार करके उचित आगामी कार्यवाही  
हेतु प्रेषित है ।

S P O cum-  
Divisional Forest Officer  
Morni Pinjore, Forest Division  
Pinjore 134102

वन मण्डल अधिकारी,  
मोरनी-पिंजौर वन मण्डल,  
पिंजौर ।

24/6/99

24/6/99.

पेक: बरा मशीरानी

क्रमांक 1049 दिनांक 28.11.98

सेवा: बरा मशीरानी

विषय: उपरोक्त गांव 4034 हे कार्ड

अंदाजा शीतंग ग्राम

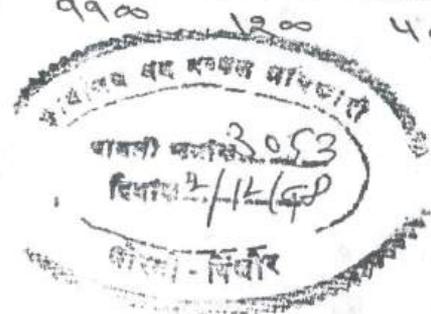
शतकंग सेंट्रल गाव सलाखानी शतकंग

संपर्क: गाव का पत्र क्रमांक 620904 20.11.98

उपरोक्त विषय के सम्बन्ध में गाव की अवगत कराया जाता है कि तालाब स्थिति में 50 मीटर का कालिदास शीरानी का क्षेत्र 80.89 हे. का मशीरानी क्षेत्र वला 10/98 तक जो पौजारीगाव का एक एकका कालिदास शीरानी 10/98 तक 436727/- का क्षेत्र है तथा पौजारी गा. विधान विधान प्रकार है

Homey Area	Area Target	श्री	केंद्र	समता	मन लीरिया	पुपरी	कुल
Mandalay	80 H.A.	1975	5000	6300	350	3100	55000/6
	Condition No 3						
	of 601 Letter No.						
	8-72/92-FCdt						
	E-1-98						

Ka go  
30/11/98



गा. मजिद अधिकारी  
बाबपुर रानी

SPI cum-  
Divisional Forest Officer  
Morni Pinjore, Forest Division  
Pinjore 134102

*(Handwritten signature)*

38

932

क्रमांक 1049 दिनांक 28.11.98

प्रेरक: बस मशीरानी

सेवा: बस मशीरानी

विषय: उपरेशन क्रमांक 4034 हट करके अंततः सततग रेंज मात सत्यापनाची अततग

तारीख: आप का पत्र क्रमांक 6309 अत 20.11.98

उपरिष्ठ विकल्प अततग न आप की

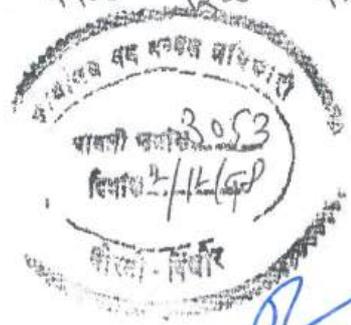
अततग मराला जाता है कि मंडलाब करीब 50 मंडला माली रणनीति मराला आप है तत जो रोज 80. 80 हट करनी रोज कला है ~~अततग~~ रवी री न मराला मराला जातगा। मंडलाब करीब 50 हट न जो मराला मराला हन रतत रतततग कली मराला न ह मराला 10/98 तत 436 727 - मराली उतत है मराला मराला मराला मराला मराला मराला मराला

Home Area	Total Target	कॉर	वर्क	मराला	मराली मराला	मराली मराली	मराली मराली	मराली मराली
Mandalay	80 Ha.	1975	5000	6300	350	3100	5000	17

Condition No 3  
पं 601 Letter No.  
8-72/92-FCdt  
E-1-98

मराला	विहान	मराला मराला	मराली	मराला
9900	1200	400	1800	5500006

Kango  
30/11/98



SPTO cum-  
Divisional Forest Officer  
Morri Pinjore, Forest Division  
Pinjore 134102

Handwritten signature and text: शासिक अधिकारी, बाबपुर धानी

569

12

Scheme for compensatory afforestation in case of Diversion of 40.34 Hac. Forest land to Radha Sowani Satsang (Beas) in Bir-Ghaghar protected Forest vide G.O.I.M.E. Forests letter No. 8-79/92 dated 13.2.97.

....

1. Total Forest area to be transfer to the Satsang.	= 40.34 ha.
2. Area proposed to be transfer to the Forest Deptt. in Village Mandlai.	= 80.68 Ha.
3. Cost of compensatory afforestation of 80.68 Ha. @ 35025/- for 2500 plants per ha.	= 28,25,817.00
4. 20% cost of maintenance for compensatory afforestation for the 1st year.	= 5,65,163.00
5. 10% cost of maintenance for compensatory afforestation for the 2nd year.	= 2,82,582.00
	<hr/>
	36,73,562.00
or say	36,73,600.00

*[Signature]*  
Divisional Forest Officer,  
Morni-Pinjore Forest Divn,  
Pinjore.

*[Signature]*  
2/11/99

*[Signature]*  
SPIO cum-  
Divisional Forest Officer  
Morni Pinjore, Forest Division  
Pinjore 134102

*[Signature]*

300

क्रमांक: 2323  
दिनांक: 12/11/97  
सेवा में: वन संरक्षक उत्तरी परिमडल,  
हरि पंचकुला

प्रेमक: व०म०३०, मोरनी।

विषय: Diversion of 40.24 Ha. Forest Land to Radha Soami Satsang  
(Beas) is Bir Ghaghar protected Forest Land.

संदर्भ: इस कार्यालय के पृ० क्रमांक 7547-49 दिनांक 5-11-97 ।

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उपरोक्त विषय पर राधास्वामी सतसंग ।व्याप्त। पंचकुला शाखा द्वारा  
अने पत्र क्रमांक पंचकुला/97/60 दिनांक 6-11-97 प्रति आपको। द्वारा पंजाब  
नेशनल बैंक कालका का डिमान्ड ड्राफ्ट नं० आर०जी०बी० 389086 दिनांक 4.11.97  
द्वारा नौ लाख तथा नं० आर०जी०बी० 389085 दिनांक 4.11.97 द्वारा  
7,86,615/- रुपये कुल 16,86,615/- रुपये क्षतिपूर्ति पौधारोपण को राशि का इस  
मण्डल के नामे जमा करवा दी है, अब देश भारत सरकार के निर्देश अनुसार देश गांव  
मण्डल में उपभोक्ता द्वारा वन विभाग को भूमि स्थानान्तरण की जानी है।  
जो कि उन द्वारा कार्यवाही की जा रही है।

*[Signature]*  
वन मण्डल अधिकारी,  
मोरनी-पिंजौर वन मण्डल,  
पिंजौर।  
दिनांक: 12/11/97

पृ० क्रमांक: 2324-28

1. एक प्राप्त प्रधान मुख्य वन संरक्षक, हरियाणा कडोम्ह को सूचना तथा अवश्य  
कार्यवाही हेतु प्रेषित है।

2. वन राजिक अधिकारी, पंचकुला को इस कार्यालय के पत्र क्रमांक 1994 दिनांक  
8.10.97 तथा पृ० क्रमांक 7550 दिनांक 5.11.97 के संदर्भ में गांव लीड, पंच  
राधास्वामी सतसंग को दी जाने वाली प्रस्तावित सुरक्षित वन क्षेत्र में जो सुझाव है  
को नियमावली के अंतर्गत करके मासिक सूचि की 4-4 प्रतिवात तुरन्त भेजी जाये ताकि  
उनकी कोमत लगा कर प्रधान मुख्य वन संरक्षक, हरियाणा से अनुमोदन करवा कर उपभो  
से राशि प्राप्त की जा सके।

3. वन राजिक अधिकारी, राधपुररानो को इस कार्यालय के पृ० क्रमांक 7547-49  
दिनांक 5-11-97 के संदर्भ में भेजकर आदेश दिये जाते हैं कि गांव मण्डल में जो रकम  
राधास्वामी सतसंग द्वारा वन विभाग के नाम स्थानान्तरण करना है, उस रकम का  
मौका पर कब्जा प्राप्त करके तथा इस के वन विभाग के नाम इन्तकाल स्वीकृत करवा  
हेतु निजी स्तर पर कार्यवाही करके उपराला रिपोर्ट तुरन्त भेजें।

4. सखि राधास्वामी सतसंग ।व्याप्त। कोठी नं० 660 सेक्टर-9, पंचकुला को उनके  
पत्र क्रमांक दिनांक 6-11-97 के संदर्भ में तुरन्त आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

व०पृ०३०...

S.P.O. cum-  
Divisional Forest Officer  
Morini Pinjore, Forest Division  
Pinjore 134102

*[Signature]*

6 2000 2000 2000 2000

विषय:- शिकायत संख्या 08 वर्ष 2024 दायरकर्ता श्री गौरव शर्मा पुत्र श्री अशोक कुमार शर्मा  
निवासी मकान न० 1022, सैक्टर 12 ए, पंचकुला।

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उपरोक्त विषय पर उपायुक्त महोदया पंचकुला के आदेश दिनांक 17.03.2025 के तहत विषयाधीन शिकायत की जाँच करने हेतु जाँच कमेटी गठित की गयी थी, जिसकी अनुपालना में दिनांक 01.05.2025 को कमेटी की बैठक ली गई। कमेटी की बैठक द्वारा संबन्धित विभागों की रिपोर्ट व सुझावों अनुसार जाँच पूरी करके रिपोर्ट तैयार की गयी है, जो निम्न प्रकार से है :-

वन मण्डल अधिकारी, पंचकुला ने उनके पत्र क्रमांक 1475 दिनांक 23.05.2025 द्वारा रिपोर्ट दी है, जो निम्नलिखित है :-

"उपरोक्त विषय के सम्बन्ध में आपको अवगत करवाया जाता है कि राधा स्वामी संतसंग, ब्यास को वन संरक्षण एवं संवर्धन अधिनियम, 1980 के तहत 40.34 हेक्टेयर वन भूमि उपयोग करने हेतु अन्तिम स्वीकृति भारत सरकार के पत्र क्रमांक 8-72/92-एफ0सी0 दिनांक 06.01.1998 द्वारा प्रदान की गई थी। (Annexure 1) अन्तिम स्वीकृति प्राप्त होने उपरान्त उक्त भूमि की कब्जा रसीद वन विभाग द्वारा राधा स्वामी संतसंग ब्यास को दिनांक 24.03.1998 को सौंप दी गई थी। (Annexure-2)

मौका अनुसार कहीं पर भी पीपल व बरगद के पेड़ कटने के अवशेष प्राप्त नहीं हुए। पंचकुला रेंज कार्यालय में उपलब्ध रिकॉर्ड अनुसार बीड़ घग्गर राधा स्वामी संतसंग क्षेत्र में पेड़ कटने बारे कोई वन अपराध रिपोर्ट चाक की हुई नहीं पाई गई और ना ही कोई परमिट इत्यादी उपलब्ध है। जिससे यह कहा जाये कि यहां किसी प्रकार का कटान हुआ है, क्योंकि मौके पर कोई मुढि या कटा हुआ पेड़ इत्यादि नहीं मिला है। शिकायतकर्ता द्वारा जो पेड़ काटने के फोटोग्राफ लगाये गये हैं उनमें कोई जी०पी०एस० कोर्डिनेटस नहीं हैं जिससे साबित हो सके कि यह पेड़ इसी क्षेत्र में काटे गये हैं। इसके अतिरिक्त सफेदा के पेड़ काटने की अनुमति प्रदान नहीं की गई है। RSSB के आवेदन पत्र दिनांक 25-06-2021 अनुसार कार्यालय के पत्र क्रमांक 3848 दिनांक 14-07-2021 द्वारा उक्त पेड़ों की कीमत निर्धारित की गयी। मण्डल कार्यालय में उपलब्ध रिकॉर्ड अनुसार वर्ष 1998-99 के दौरान 50 हेक्टेयर में 55000 पौधों का पौधारोपण करवाया गया था, जिस पर 764457/- रुपये की राशी खर्च हुई थी। इसके अतिरिक्त इस शिकायत में बिना स्वीकृति के निर्माण कार्यों बारे भी लिखा गया है। इस कार्यालय के पत्र क्र० 1369 दिनांक 17.09.2024 द्वारा 8936.785 वर्ग मीटर पर RSSB द्वारा बिना स्वीकृति के किए गए 19 निर्माणों के संबंध में उच्चाधिकारियों को अवगत करवाया गया (Annexure-3), जिसकी वैधानिकता प्राप्त करने हेतु राधा स्वामी संतसंग, ब्यास द्वारा वन संरक्षण एवं संवर्धन अधिनियम, 1980 के तहत केस अप्लाई किया गया था। इसकी सैद्धांतिक अनुमति भारत सरकार के पत्र दिनांक 21.01.2025 द्वारा Stage 1 / In Principle प्रदान की जा चुकी है। (Annexure-4)"

मण्डलीय वन्य जीव अधिकारी, पंचकुला ने उनके पत्र क्रमांक 686 दिनांक 26.05.2025 द्वारा रिपोर्ट दी है, जो निम्नलिखित है :-

"उपरोक्त विषय के सम्बन्ध में वन्य जीव निरीक्षक पंचकुला ने अपने पत्र क्रमांक 66 दिनांक 26.05.2025 द्वारा इस कार्यालय को आपको अवगत कराया है कि दिनांक 21.05.2025 को उन द्वारा उनके स्टाफ के साथ बीड़ घग्गर राधा स्वामी संतसंग एरिया का मौके का निरीक्षण किया गया। जैसाकि शिकायतकर्ता द्वारा बताया गया कि उक्त क्षेत्र में अवैध रूप से मोर, नीलगाय इत्यादि मारे गये हैं। जिसके पश्चात वन्य जीव निरीक्षक पंचकुला व उनकी टीम द्वारा पूरा एरिया चैक किया गया, परन्तु उक्त क्षेत्र में किसी प्रकार के कोई भी अवैध रूप से मारे गये वन्य जीवों के अवशेष नहीं मिले। शिकायतकर्ता द्वारा जो शिकायत की प्रति विभाग के पास आई है, वह शिकायत की प्रति दिनांक 20.05.2025 को Whatsapp के माध्यम से वन्य जीव निरीक्षक पंचकुला को प्राप्त हुई है। एरिया का निरीक्षण करने से पता चला है कि उक्त एरिया में किसी प्रकार का कोई वन्य जीव नहीं मारा गया है और न ही आज से पहले उक्त बारे कोई लिखित शिकायत प्राप्त हुई है।"

Published in the Haryana Government Gazette, Legislative Supplement, dated the 17th July, 1973

PART III

HARYANA GOVERNMENT  
FOREST DEPARTMENT  
(FORESTS)

Notification

The 13th July, 1973

No. S.O. 162/C.A.6/27/S.29/73.—In exercise of the powers conferred by section 29 of the Indian Forest Act, 1927, and all other powers enabling him in this behalf, the Governor of Haryana hereby declares the land described in the Schedule below to be protected forest and the provisions of chapter I of the said Act to be applicable to the same :—

SCHEDULE

District	Tehsil	Village and Habast No.	Description of Field Numbers	Area in acres
			Rectangle No. and Killa Nos.	
Ambala	Kalka	Bir Ghaggar, Habast No. 392	1/2, 3, 7/2, 8, 50/46/ 9/2, 10/2, 11, 14/2, 15/2, 16/2, 18/2, 44/21/2, 47/22, 48/22, 23 to 42	341

KULWANT SINGH  
Secretary to Government, Haryana,  
Forest Department.

Sd/-  
Divisional Forest Officer  
Morni, Forest Division  
Pincode 134102

[Published in the Haryana Government Gazette, Legislative Supplement, dated the 4th December, 1973]

PART III  
HARYANA GOVERNMENT  
FOREST DEPARTMENT

Notification

The 30th November, 1973

No. S.O.-234/C.A.16/27/S-32/73.—Whereas by Haryana Government notification No. S.O.-162/C.A. 6/27/S-29/73, dated the 13th July, 1973, certain waste lands mentioned in the Schedule appended thereto, have been declared to be protected forest under section 29 of the Indian Forest Act, 1927.

Now, therefore, in exercise of the powers conferred by section 32 of the Indian Forest Act, 1927, the Governor of Haryana hereby makes the following rules applicable to all lands specified under the aforesaid notification—

RULES

1. No persons shall cut, fell, saw, convert, or remove any tree and timber for any purpose whatsoever, or collect, remove any Forest produce without the previous permission in writing of Divisional Forest Officer, for the time being in charge of the Forest Division in which such lands are situated.
2. No person shall herd, pasture, graze or retain any cattle on the land: However, the concerned Divisional Forest Officer, may permit grazing by a limited number of cattle.
3. No person shall set fire to grass, trees or timber or kindle a fire in such lands.
4. No person shall cut and remove grass without obtaining a permit from the Divisional Forest Officer or his authorised representatives.
5. No person shall hunt, shoot or fish on the said lands without obtaining a permit from the Divisional Forest Officer.
6. The Forest Officer may examine any timber or Forest Produce passing out of such forest at any time to ensure that the timber and the forest produce have been lawfully obtained.

V. P. JOHAR,  
Secretary to Government, Haryana,  
Forest Department.

12071 CS(H)—Govt. Press, Chd.

S.P.O. cum-  
Divisional Forest Officer  
Morni Pinjore, Forest Division  
Pinjore 134102

... possession on a Nau-lore land, I shall be destroyed ... a ...

कमांक 19

दिनांक 05/04/23

सेवा में:

गौरव शर्मा सुपुत्र श्री अशोक कुमार शर्मा  
 H.N. 1022, सैक्टर-12-ए,  
 पंचकूला

विषय: सूचना के अधिकार अधिनियम 2005 के अन्तर्गत सूचना उपलब्ध करवाने बारे प्रार्थना पत्र - श्री गौरव शर्मा। (Postal Order No 97G-659409)  
 सन्दर्भ: राज्य जन सूचना अधिकारी एवं वन मण्डल अधिकारी, मोरनी-पिंजौर वन मण्डल, पिंजौर के पत्र कमांक 5053 दिनांक 01.03.2023 के निरंतर में।

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उपरोक्त विषय के सम्बन्ध में आप द्वारा मांगी गई सूचना वन्य प्राणी निरीक्षक पंचकूला द्वारा प्राप्त करके आपको मूल रूप में साथ सलंगन करके भेजी जाती है।  
 सलंगन/यथोपरि।

उप मुख्य वन्य जीव प्रतिपालक,  
 पंचकूला

पृ कमांक 20

दिनांक 05/04/23

इसकी एक प्रति राज्य जन सूचना अधिकारी एवं वन मण्डल अधिकारी, मोरनी-पिंजौर वन मण्डल, पिंजौर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

उप मुख्य वन्य जीव प्रतिपालक,  
 पंचकूला

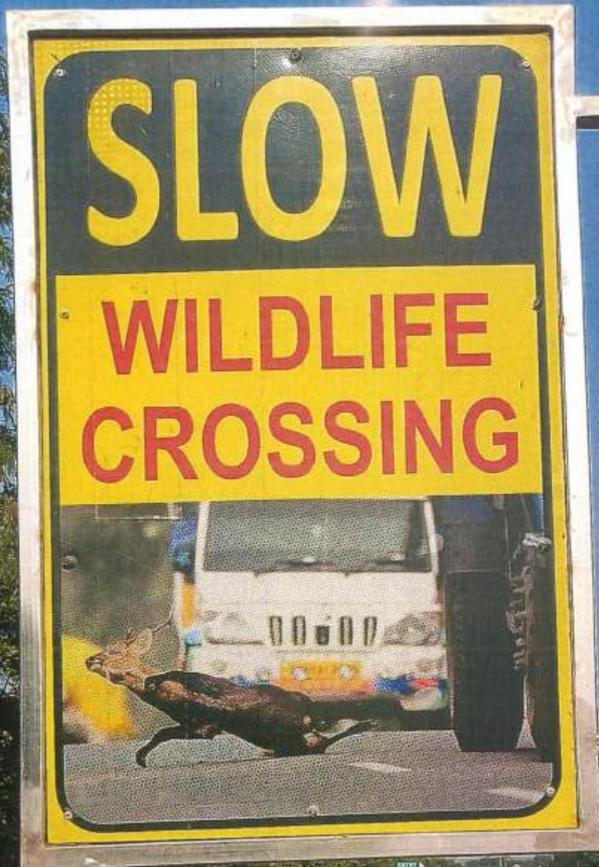
उप मुख्य वन्य जीव उपनिपालक,  
पंचकुला ।

विषय:- आर० टी० आई० स्मट २००५ के अन्तर्गत सूचना उपलब्ध  
करवामे बारे ।

सन्दर्भ:- आपके अभिलेख का पृ० क्रमांक ५००७ दिनांक १-३-२०२३ के  
निबन्तर में ।

श्रीमान् जी,  
उपर्युक्त विषय के सन्दर्भानुसार प्राचीन द्वारा मांगी गई  
रिपोर्ट बारे राधा स्वामी संतसग ब्यास गाँव - बीड़ बजार में  
मौके पर जाकर वहाँ पर मौजूद संतसग धर के प्रधान से  
वन्य जीवों के बारे में पूछताछ की गई । उनके द्वारा बताया  
जाया कि संतसग धर के अन्दर जितनी जमीन आती है,  
उसमें वन्य जीव जैसे:- मोर, बाज्रार, नीलगाय आदि देखे  
जाते हैं और राधा स्वामी संतसग धर द्वारा जानवरों के लिए  
पीने का पानी भी उपलब्ध कराया जाता है, परन्तु वहाँ पर  
आज तक वन्य जीवों को कोई भी नुकसान नहीं हुआ है ।  
और अभिलेख में भी आज तक कोई लिखित शिकायत राधा  
स्वामी संतसग धर ब्यास गाँव - बीड़ बजार द्वारा नहीं दी  
गई है । रिपोर्ट आपकी सेवा में सूचनाएँ प्रेषित हैं ।

  
Inspector Wildlife  
Panehkula



नीय लोकायुक्त, हरियाणा मे दायर शिकायत सख्या 08 वर्ष 2024, दायरकर्ता श्री गौरव शर्मा पुत्र श्री अशोक कुमार शर्मा निवासी मकान न० 1022, सैक्टर 12 ए, पंचकुला।

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Annexure -4



सत्यमेव जयते

Government of India  
Ministry of Environment, Forest and Climate  
Change

(Forest Conservation Division)



Online Proposal No.:  
FP/HR/REDIV/493246/2024



Dated: 21/01/2025

To.

The Additional Chief Secretary (Forests)  
Department of Environment, Forest and Wildlife  
Government of Haryana  
Haryana

Subject:

Proposal for seeking prior approval of the Central Government under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in /o Radha Soami Satsang Beas, Punjab for land use change in already diverted forest land i.e. 40.34 ha for setting up of Satsang Centre for Radha Soami Satsang Beas in 2.0234 ha in Village- Bir Ghaggar, District- Panchkula in the State of Haryana (Online Proposal No. FP/HR/REDIV/493246/2024)- regarding.

Sir/Madam,

I am directed to refer to Government of Haryana online proposal no. FP/HR/REDIV/493246/2024 on the above mentioned subject, seeking prior approval of Central Government under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and to say that the said proposal has been examined by the Advisory Committee (AC) constituted by the Central Government under Section- 3 of the aforesaid Act.

2. After careful consideration of the proposal of the Government of Haryana and on the basis of the recommendations of the Advisory Committee (AC), the Central Government hereby agrees to accord Stage-1 / In-principle approval under Section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in favour of Radha Soami Satsang Beas, Punjab for land use change in already diverted forest land i.e. 40.34 ha for setting up of Satsang Centre for Radha Soami Satsang Beas in 2.0234 ha in Village- Bir Ghaggar, District- Panchkula in the State of Haryana subject to the following conditions:

## 1. General Conditions

S. No	Conditions
1.1	Legal status of the diverted forest land shall remain unchanged
1.2	The user agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land for which land use change is sought under this proposal from the User Agency as per the orders

FP/HR/REDIV/493246/2024

Page 1 of 4

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S. No	Conditions
	of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide ltn letter No. 5-3/2007-FC dated 06.01.2022 read with 22.03.2022 through online portal of CAMPA account of the State Concerned.
1.3	At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India
1.4	The Compensatory levies to be realized from the User Agency under the project shall be transferred/ deposited, through e-challan, into the account of National Authority, CAMPA pertaining to the State concerned through e-portal ( <a href="https://parivesh.nic.in/">https://parivesh.nic.in/</a> ).
1.5	The State Government shall complete settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted as per the sub-rule (7) of Rule 11 of the Van (Sanrakshan Evam Samvardhan) Rules, 2023.
1.6	The complete compliance report shall be uploaded on e-portal ( <a href="https://parivesh.nic.in/">https://parivesh.nic.in/</a> ).
1.7	The KML files of diverted 40.34 ha and 2.0234 ha area and the CA areas shall be uploaded on the e-Green watch portal with all requisite details prior to Stage II approval.
1.8	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.
1.9	No labour camp shall be established on the forest land and no work shall be allowed after sunset.
1.10	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas
1.11	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
1.12	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
1.13	The layout plan of the proposal shall not be changed without the prior approval of the Central Government
1.14	The forest land shall not be used for any purpose other than that specified in the proposal
1.15	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government
1.16	No damage to the flora, fauna or the environment of the adjoining area shall be caused; Adequate measures to ensure no damage to the adjoining areas should be taken by the User Agency at the project cost.

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S. No	Conditions
1.17	The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.
1.18	The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year regularly.
1.19	Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife shall be carried with by the State Government and user agency.
1.20	The user agency shall comply all the provisions of all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project; and
1.21	Violation of any of these conditions will amount to violation of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and action would be taken as prescribed in para 1.16 of Chapter I of the consolidated guidelines and clarifications issued under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Van (Sanrakshan Evam Samvardhan) Rules, 2023 as issued by this Ministry's letter No. 5-2/2017-FC dated 29.12.2023.

## 2. Standard conditions

## 3. Specific Conditions

S. No	Conditions
3.1	The User Agency shall pay the two (2) times penal NPV for the extent of violation (0.8936 Ha) plus 12 percent simple interest from the date of raising of such demand till the deposit is made.
3.2	The User Agency shall pay NPV on 2.0234 Ha diverted forestland, which is proposed, for land use change.
3.3	All the proposed sheds should be constructed from eco-friendly materials.
3.4	No further land use change shall be allowed in the already diverted forest land.
3.5	The approval accorded in the instant proposal shall be subject to the order of the Hon'ble National Green Tribunal in O.A.216/2024 and other orders by Hon'ble Courts/Tribunal in this regard

After receipt of compliance report on fulfilment of the conditions mentioned above, the proposal shall be considered for final approval under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

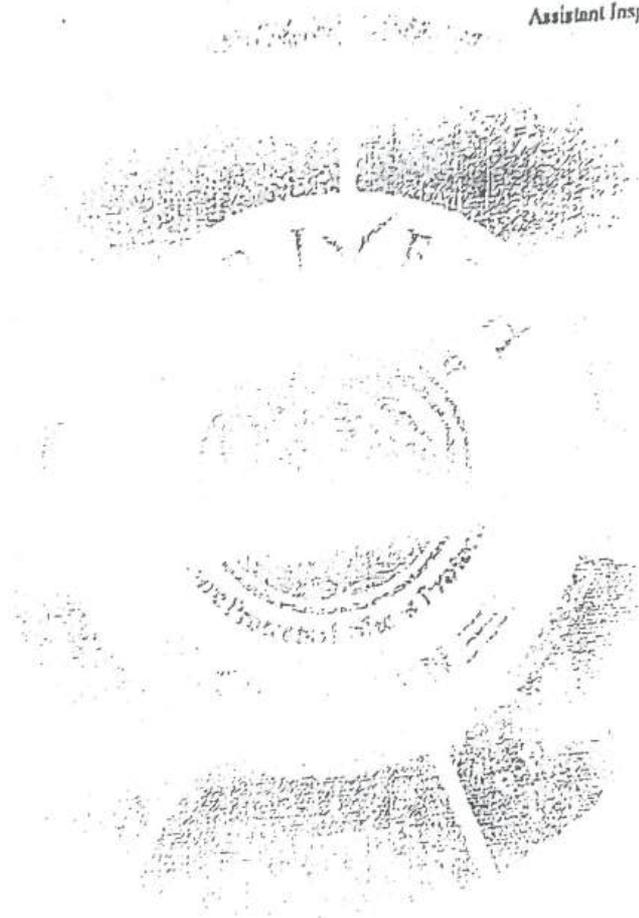
Copy To

- 1. The Principal Chief Conservator of Forests (H/CF), Government of Haryana, Haryana.
- 2. The DDGF (Central), Regional Office, Chandigarh of MoEF&CC for necessary action.
- 3. The APCCF-cum-Nodal Officer (PCA), Government of Haryana, Haryana.
- 4. Monitoring Cell, FC Division, MoEF& CC, New Delhi.
- 5. User Agency

Your's faithfully

(S. Sundar)

Assistant Inspector General of Forests



Signature Not Verified

Digitally Signed by: S. Sundar  
Assistant Inspector General/Scientist, MEF

Date: 21/01/2025

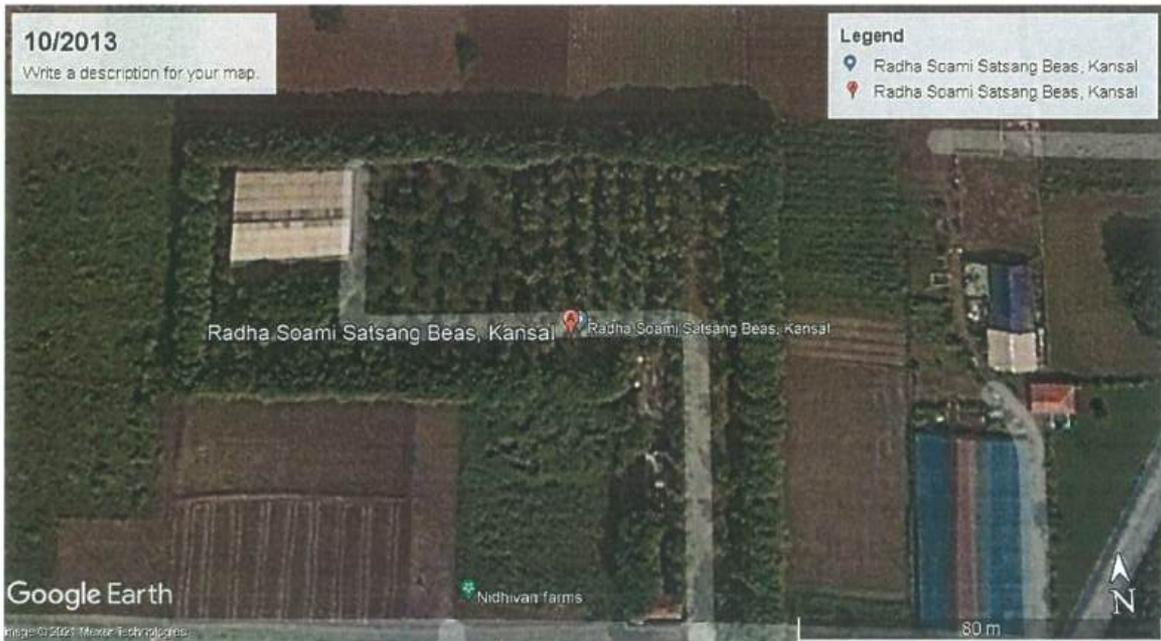
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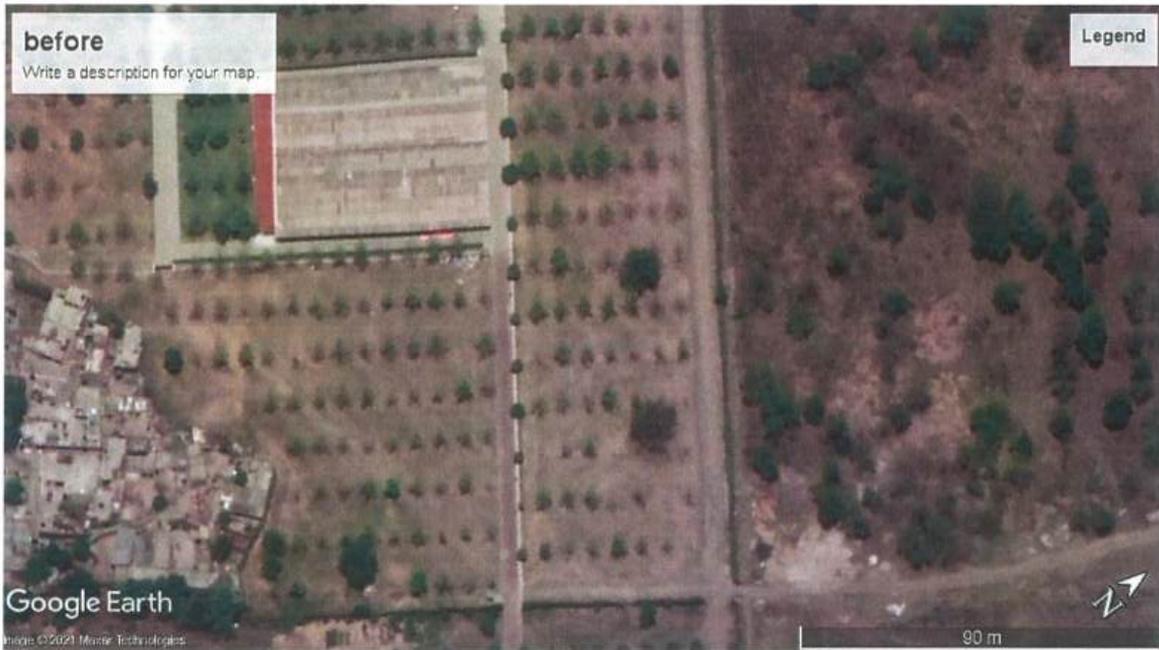
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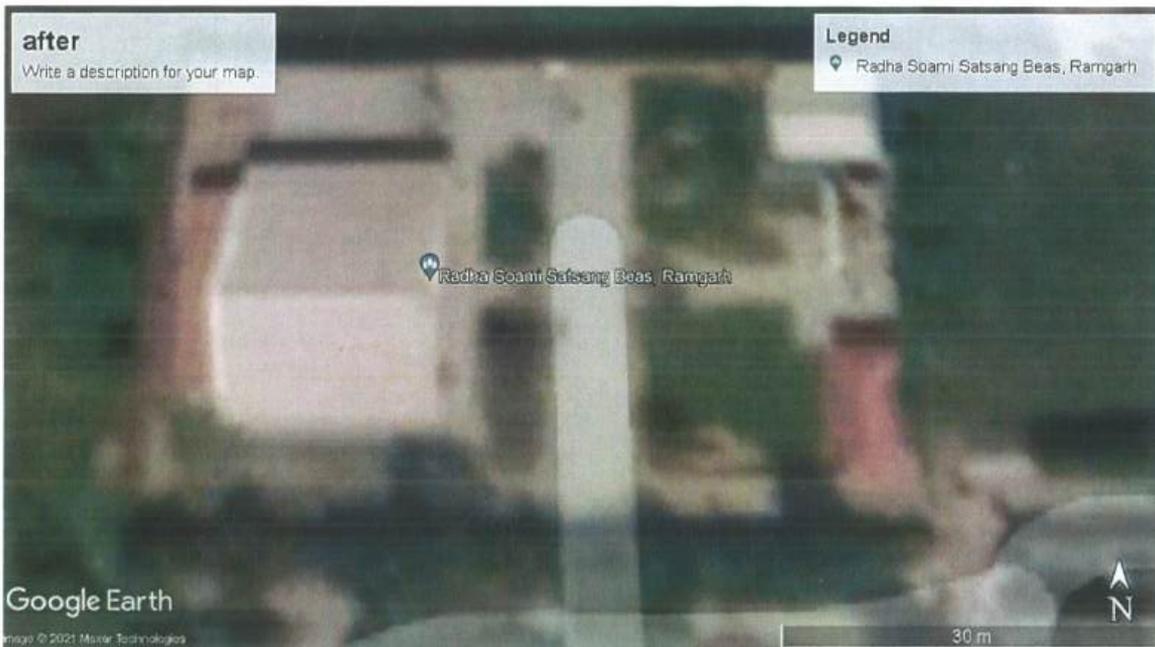
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**In the Court of The National Green Tribunal, Principal Bench,****New Delhi**

Gauav Sharma V/s Radha Somi Satsang Beas &amp; others.

In the matter of

Original Application

(OA) No. 216 of 2024

**AFFIDAVIT**

I, Gaurav Sharma S/o Sh. Ashok Kumar Sharma R/o House No. 1022, Sector-12A, Panchkula (Haryana)-134112, do hereby solemnly affirm and declare as under:-

1. That I am resident of the above mentioned address.
2. That I have filed the objections in regard of the NGT Joint Committee report dated 28<sup>th</sup> August 2025.
3. That the contents of the objections are true and correct to the best of my knowledge
4. That I shall be fully responsible if the order is found wrong/fake.



*Gaurav Sharma*  
DEPONENT

Verified

Verified that the contents of this affidavit are true and correct to the best of my knowledge and nothing has been concealed therein.

**ATTESTED**

*Jitender Singh Pannu*  
Notary Panchkula

Place : Panchkula

Dated : 06-11-2025

*Gaurav Sharma*  
DEPONENT

06 NOV 2025

Aadhar - 2001 9604 3327